

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 06 OF 2026 / EZ**

Rabindra Kumar Pradhan
...Appellant

VERSUS

State of Odisha & Others
...Respondents

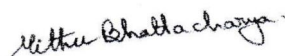
INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Supplementary affidavit	1 - 5
2.	AFFIDAVIT ON BEHALF OF THE STATE POLLUTION CONTROL BOARD, ODISHA, R.NO.2, 3 & 4.	47 to 111

Kolkata

By the petitioner

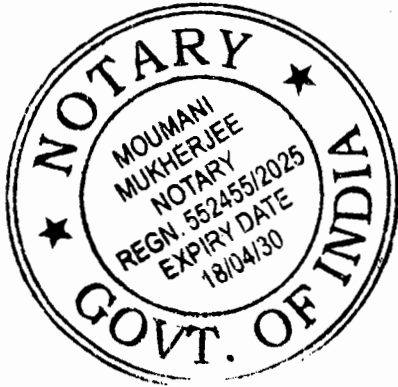
Through



Mrs Mithu Bhattacharya,
Advocate for the petitioner

e-mail:
mithubhattacharya86@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 06 OF 2026 / EZ



In the matter of:

Rabindra Kumar Pradhan
Son of Raghunath Pradhan,
residing at Pandey Colony, Near
TCI Chawk,
Jhartang, Rourkela, Sundargarh,
Odisha - 769004.
... Applicant / Appellant

VERSUS

State of Odisha & Others
... Respondents

**SUPPLEMENTARY AFFIDAVIT AND REJOINDER ON BEHALF OF THE
APPLICANT OBJECTING TO THE JOINT COMMITTEE REPORT AND
THE AFFIDAVIT FILED BY THE ODISHA STATE POLLUTION CONTROL
BOARD**

I, Rabindra Kumar Pradhan, son of Raghunath Pradhan, aged about 37 years, resident of Pandey Colony, Near TCI Chawk, Jhartang, Rourkela, Sundargarh, Odisha - 769004, do hereby solemnly affirm and state as under:

1. That I am the Applicant in the captioned matter and am fully conversant with the facts and circumstances of the case, and as such, am competent to swear this Supplementary Affidavit.
2. That the Applicant respectfully submits that the Joint Committee Inspection Report dated 07.04.2026 and the accompanying compliance affidavit filed by the Respondent No. 2, 3 & 4 (Odisha State Pollution Control Board - OSPCB) suffer from several material deficiencies, gross omissions, and fail to satisfy the core environmental issues raised in the Original Application.

I. PROCEDURAL NATURE OF THE RESPONDENT'S AFFIDAVIT

07 JUL 2026

3. It is submitted that the affidavit filed by the OSPCB is merely procedural rather than substantive. It heavily focuses on explaining administrative timelines and delays rather than addressing the actual, compounding environmental degradation caused by the unauthorized and unscientific fly ash dumping executed by M/s Vedanta Ltd. (Respondent No. 6) at Mouza Nuarampella.

II. GROSS ABSENCE OF SCIENTIFIC ENVIRONMENTAL DAMAGE ASSESSMENT

4. The Applicant strongly objects to the fact that no scientific assessment of environmental damage has been placed on record. Despite clear mandates, the statutory regulatory bodies failed to conduct any comprehensive evaluation concerning soil contamination, groundwater leaching, surface water pollution, or the long-term ecological and public health impact on nearby residents and villages (such as Kasipali village located barely 750 meters away).

5. The report remains totally silent on crucial laboratory analysis. No physical samples of soil, groundwater, surface water, or fly ash residues were collected during the inspection, thereby deliberately suppressing heavy metal analysis, leachate testing, and sediment contamination data from NABL-accredited facilities.

data from NABL-accredited facilities.

III. MATERIAL CONTRADICTIONS AND CONFIRMED VIOLATIONS WITHOUT REMEDIAL PENALTIES

6. The Joint Committee has explicitly confirmed severe statutory violations committed by M/s Vedanta Ltd., yet failed to prescribe deterrent legal actions. The report specifically records that:

- A huge excess quantity of industrial fly ash has been dumped well beyond the permitted and exhausted reclamation area.
- Fly ash has been unlawfully dumped on private lands and close to active agricultural paddy fields.
- There is a high probability of fly ash washout into neighboring agricultural tracts during heavy rainfall.
- No garland drains were constructed around the dumping site to control contaminated runoff water.
- The soil permeability at the designated low-lying area was tested to be 1.170×10^{-6} cm/sec, which is explicitly greater than the threshold requirement of 10^{-7} cm/sec. Consequently, a bottom liner was mandatory under standard

07 JUL 2026



guidelines to prevent leaching into the water table. However, no bottom liner or protection layer was provided before ash disposal.

- The project proponent completely failed to submit mandatory periodic environmental monitoring reports for air quality, surface water, and groundwater to the OSPCB.
- Public infrastructure, specifically the adjacent roads, has sustained structural damage with fly ash and soil heavily deposited on them.

IV. FAILURE TO COMPUTE ENVIRONMENTAL COMPENSATION UNDER THE POLLUTER PAYS PRINCIPLE

7. It is submitted that once statutory authorities admit massive, multi-layered regulatory breaches, the matter cannot legally conclude with basic recommendations for sparse plantation and fencing. The absolute failure to calculate and recover Environmental Compensation and Restoration Costs from M/s Vedanta Ltd. violates the "Polluter Pays Principle" and the "Precautionary Principle" upheld by this Hon'ble Tribunal.

V. NON-VERIFICATION OF RECORDS AND POSSIBILITY OF SITE ALTERATION

8. The regulatory authorities completely neglected the verification of essential logistics records, including weighbridge records, vehicle transit passes, source-wise evacuation tallies, and transportation logs. This prevented the accurate volumetric determination of the excess fly ash illegally dumped at the location.

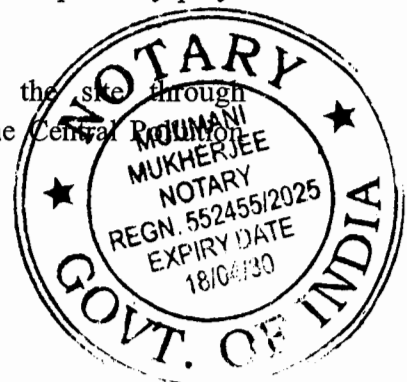
9. Furthermore, since the Joint Committee inspection was conducted significantly after the initial complaints and the Hon'ble Tribunal's order, the possibility of the project proponent altering site conditions, covering unscientific dumps with thin topsoil layers, or modifying topographical details to mask the gravity of the violations cannot be ruled out.

PRAYER

In view of the material deficiencies outlined above, the Applicant respectfully prays that this Hon'ble Tribunal may be pleased to issue directions for:

- Fresh Independent Investigation:** Re-inspect the site through independent senior environmental experts from the Central Pollution

07 JUL 2026



Control Board (CPCB) and Ministry of Environment, Forest and Climate Change (MoEF&CC).

- II. **Scientific Sampling & Analysis:** Direct immediate collection and testing of soil, groundwater, surface water, and fly ash samples through NABL-accredited independent laboratories to check for heavy metal leaching.
- III. **Levying Environmental Compensation:** Direct CPCB and OSPCB to execute a complete survey and volumetric assessment to quantify the exact excess volume of fly ash dumped and recover strict Environmental Compensation from M/s Vedanta Ltd. under the Polluter Pays Principle.
- IV. **Time-bound Restoration Plan:** Formulate a comprehensive, time-bound environmental restoration and remediation plan for the affected private land, public roads, and agricultural paddy fields entirely at the cost of the project proponent.
- V. **Accountability and Prosecution:** Identify and fix statutory responsibility upon the polluting corporate entities, contractors, and erring public officials who failed to prevent illegal dumping activities after the issuance of closure directions.
- VI. **Mandatory Monitoring Wells:** Enforce the immediate installation of at least three (3) permanent groundwater monitoring wells in the immediate vicinity with a mandate to submit quarterly compliance reports before this Hon'ble Tribunal.
- VII. **Pass any other order(s)** as this Hon'ble Tribunal deems fit and proper in the interest of environmental justice and the protection of public health.

In the light of the above facts and circumstances stated, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass orders as per the prayers made in the Application/petition by the Applicant.

Place: Kolkata

Identified by me

Dated: 07 / 07 / 2026

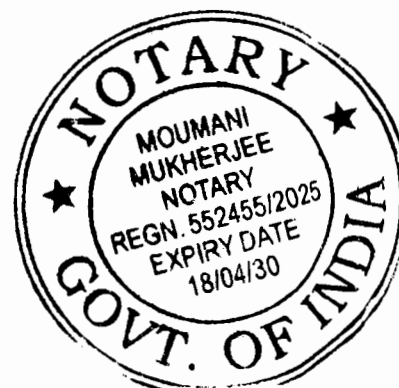
Mithu Bhattacharya

Advocate

Solemnly Affirmed & Declared
Before me on Identification
by the Ld. Advocate

Mouman Mukherjee
MOUMANI MUKHERJEE
NOTARY
GOVT. OF INDIA

M
Mouman Mukherjee
NOTARY
GOVT. OF INDIA
High Court Calcutta
Reg. No.-552455/2025
Expiry-18/04/30



07 JUL 2026

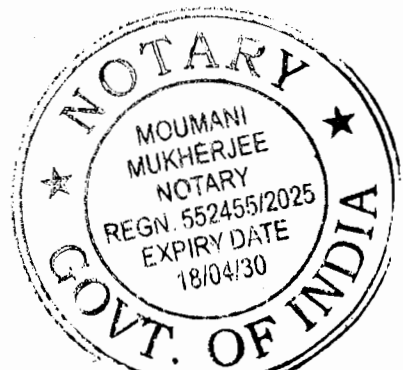
VERIFICATION

I, Rabindra Kumar Pradhan, son of Raghunath Pradhan, aged about 37 years, by occupation Business, residing at Pandey Colony, Near TCI Chawk, Jhartang Rourkela, Sundargarh, Odisha - 769004, the petitioner in the above mentioned case, do hereby solemnly declare and affirm that the statements made above are true to the best of my knowledge and belief and I sign this verification on 07 day of 07, 2026.

Rabindra Kumar Pradhan

DEPONENT

07 JUL 2026



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION No. 06 OF 2026 / EZ**

Rabindra Kumar Pradhan

...Appellant

VERSUS

State of Odisha & Others

...Respondents

INDEX

Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	1 - 5
2.	Photocopy of the letter No.2476 dtd.23.02.2026. (ANNEXURE – R2/1)	6
3.	Photocopy of the letter dtd.13.03.2026 of the Nodal Officer. (ANNEXURE – R2/2)	7 - 8
4.	Photocopy of the joint inspection report dtd.07.04.2026 along with the documents relied therein. (ANNEXURE – R2/3 Colly)	9 - 64

By the Respondent No.2, 3 & 4

Through

Kolkata
Date:

Papiya Banerjee Bihani

Smt Papiya Banerjee Bihani,
Advocates for the Respondent No.2, 3 & 4
(State Pollution Control Board, Odisha)
e-mail:pbanerjeebihani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

08 APR 2026

ORIGINAL APPLICATION No. 06 OF 2026 / EZ

Rabindra Kumar Pradhan

...Appellant

VERSUS

State of Odisha & Others

...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.2, 3 & 4.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair
aged around 52 years, at present working as Member Secretary,
State Pollution Control Board, having my office at Paribesh
Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli,
Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby
solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.2
Board and, as such, am well-acquainted with the facts and
circumstances with the case and competent to swear this
affidavit.



2. That this application has been filed alleging that the R-6 i.e. M/s. Vedanta Ltd. at Bhurkamunda in the district of Jharsuguda does not have the adequate pollution control measures and the unit has fly ash filling site at Nuarampela over an area of Ac.2.67 dcml., Plot No.2456 under Khata No.357/395, area Ac.1.730 dcml, Plot No.2457, Khata No.357/305, area Ac.0.940 dcml. Kisam-Patita. But the fly ash dumping has been carried out in an unscientific manner. It is also further alleged that heaps of fly ash have been dumped in the said area, causing potential environmental and health risk to the villagers residing nearer to the disposal site etc.
3. That the Hon'ble Tribunal while adjudicating the OA vide their order dtd.28.01.2026 at para-11 has been pleased to constitute a joint committee comprising of representatives of Central Pollution Control Board, representatives of Odisha State Pollution Control Board and the District Magistrate, Sambalpur and direct the committee to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent and



verify the factual position and suggest appropriate remedial action. The Odisha State Pollution Control Board has been declared as the Nodal Agency for coordination and compliance.

4. That in compliance to the direction dtd.28.01.2026 of the Hon'ble Tribunal, the R-2 Board has nominated Er.Maheswar Behera, Deputy Environmental Engineer of the Head Office to represent the Board in the committee constituted by the Hon'ble Tribunal who shall also act as Nodal Officer in this case and intimated the same to the Collector & District Magistrate, Sambalpur (R-5) vide Board's letter No.2476 dtd.23.02.2026 with copy to the Regional Directorate, CPCB, Kolkata for information and necessary action. A copy of letter No.2476 dtd.23.02.2026 is annexed to this affidavit and marked as ANNEXURE - R2/1.

5. That it is further humbly submitted that the committee constituted by the Hon'ble Tribunal has visited the site on 18.03.2026 wherein the applicant and the representatives of the concerned project proponent were also present. Prior to inspection by the committee, the Nodal Officer vide



s letter dtd.13.03.2026 has intimated the date and time of inspection to all concerned including the applicant and the project proponent. Copy of the letter dtd.13.03.2026 is annexed to this affidavit and marked as **ANNEXURE - R2/2.**

6. That the committee after detail inspection on 18.03.2026 has submitted a detail report containing the observation made during the joint enquiry as well as recommendations thereon. The photographs taken during joint visit has also been attached to the inspection report. Copy of the joint inspection report dtd.07.04.2026 along with the documents relied therein is annexed to this affidavit and marked as **ANNEXURE - R2/3 Colly.**

7. That the joint committee report at Annexure-R2/3 Colly is filed in compliance to order dtd.28.01.2026 of the Hon'ble Tribunal.

8. That the Respondent No.2 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

123

123

9. That the annexures annexed to the present affidavit are true and correct copies of their originals.
10. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

M.K.P.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 8th April, 2026.



SWORN BEFORE ME

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2009
PH - 9437627119 (M)

M.K.P.

DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

08/04/26



EPABX: 2561909/2562347

Tel: 2562822, 2560955

Email: Paribesh1@ospcboard.orgWebsite: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit - VIII,

Bhubaneswar - 751 012, INDIA

No. 2476
VII - L - Misc - 1285

Date: 23-2-2026

Speed Post / E-mail

To

The Collector & District Magistrate
Sambalpur.

Sub: OA No.6/2026/EZ - Rabindra Kumar Pradhan v. State of Odisha & Others alleging
alleged pollution caused by M/s. Vedanta Ltd. Burkhamunda, Jharsuguda.

Sir,

The Hon'ble NGT, EZB, Kolkata while adjudicating the OA vide their order dtd.28.01.2026 at para-11 has been pleased to constitute a joint committee comprising of representatives of CPCB, SPCB, Odisha and DM, Sambalpur and directed the same to meet within two weeks, undertake visit to the site, look into the grievance of the applicant, associate the applicant and representative of the project proponent, verify the factual position and suggest appropriate remedial action. The SPCB, Odisha has been declared as the Nodal Agency for coordination and compliance and it is directed to file the joint committee report within one month and the matter has been adjourned to 10.04.2026 for hearing. The CPCB Zonal Office vide letter dtd.16.02.2026 has nominated Mr. Toufic Aslam, Sc.-'C' to represent the CPCB in the joint committee (Mob-7827106649).

Er. Maheswar Behera, Dy. Env. Engineer has been nominated to represent the Board in the committee constituted by the Tribunal on behalf of the Board, who will also act the Nodal Officer in this case (Mob-9437013438). Hence, it is requested to nominate your representative and ask him to contact the Nodal Officer for the purpose of inspection in terms of order dtd.28.01.2026 of the Hon'ble Tribunal. Copy of OA and order dtd.28.01.2026 referred above as well as the letter dtd.16.02.2026 of CPCB, Zonal Office are enclosed for your reference.

Yours faithfully,

Encl: As above.

M. H. T.
23.2.26
Member Secretary

Memo No. 2477 / Date 23-2-26

E-mail / Speed Post

Copy along with copy of enclosure forwarded to Dr. Sohan Giri, Addl. Chief Env. Scientist / Regional Officer, SPC Board, Sambalpur / Er. Maheswar Behera, Dy. Env. Engineer, SPCB, Head Office / Mr. Toufic Aslam, Sc.-'C', Regional Directorate, CPCB Kolkata for information and necessary action.

Encl: As above.

M. H. T.
23.2.26
Member Secretary

ANNEXURE-R2/2



E-PABX : 2561909/2562847

E-mail : cto17category@ospcboard.orgWebsite : www.ospcboard.odisha.gov.in**STATE POLLUTION CONTROL BOARD, ODISHA**

(Department of Forest, Environment & Climate Change, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII

Bhubaneswar - 751012

No. 3350 / IND-I-CON-M-1787Date 13.03.2026Through E-mail/Speed Post.

To,

Sri Niranjan Sahu
OAS, Dy. Collector (Judicial)
Collectorate Sambalpur.
E-mail: judl.sbp@gmail.com

Mr. Toufic Aslam, Scientist-C,
Regional Directorate, CPCB, Kolkata.

E-mail: toufic.cpcb@gov.in
rdkolkata.cpcb@gov.in

Sub: OA No.06/2026/EZ- Rabindra Kumar Pradhan Vs. State of Odisha & Ors.

Ref: i) This office letter No.2476, Dtd.23.12.2026.
ii) Letter No.1393, Dtd.13.02.2026 of CPCB, Kolkata.
iii) Letter No.5644, Dtd.11.03.2026 of Collectorate, Sambalpur.

Sir,

In inviting to the letter referred above, it is to mentioned here that an allegation raised by the applicant in the afore mentioned OA is regarding violation of Environmental norms by the Respondent No.6, M/s. Vedanta Ltd., at Bhurkamunda, Po- Kalimandir, Dist.-Jharsuguda, within their industrial areas and the fly ash filling site operated at Nua Rampella over an area of Ac2.67 Dec, Plot No. 2456, Under KhataNo.357/395, Area Ac 1.730 Dec, Plot No.2457, Khata No.357/305, Area Ac 0.940Dec, Kisam Patia.

The Hon'ble NGT, EZB, Kolkata after taking into cognizance of the allegation, at para-11 of order dtd.28.01.2026 in the above captioned subject matter pleased to constitute a joint committee and direct the committee to visit the alleged site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

In view of the above, the under signed being the Nodal Officer in this case has been pleased to fix a date to **18.03.2026** at **12.00 PM** for the joint enquiry in this matter.

I would therefore, request you to please make it convenient to attend the said joint enquiry on the scheduled date and time and placed mentioned above.

Yours faithfully,

18B
13.03.26

Er. Maheswar Behera**DEE, SPC, Board-Cum- Nodal Officer**

Memo No. 3351 /dtd. 13.03.2026/

Copy forwarded to the P.S. to Member Secretary for kind information.

MSB
13.03.26

Er. Maheswar Behera

DEE, SPC, Board-Cum- Nodal Officer.

Memo 3352 /dtd. 13.03.2026

Copy forwarded to Addl. Chief Env. Scientist (CTO-3)/Addl. Chief Env. Engineer (CTO-2) Cell for kind information.

MSB
13.03.26

Er. Maheswar Behera

DEE, SPC, Board-Cum- Nodal Officer.

Memo No. 3353 /dtd. 13.03.2026/

Copy forwarded to the Regional Officer, SPC Board, Sambalpur for kind information and necessary action. He is requested to remain present or depute his officials with relevant records during the joint inspection at the above scheduled date, time and site.

MSB
13.03.26

Er. Maheswar Behera

DEE, SPC, Board-Cum- Nodal Officer

Memo No. 3354 /dtd. 13.03.2026

Copy forwarded to Sri Rabindra Kumar Pradhan, S/o- Raghunath Pradhan, At-Pandey Colony, Near TCI Chawk, Jhartang, Rourkela, Sundargarh, Odisha-769004 (E-mail-ravindrpradhan25@gmail.com, Ph. No.7008151438) for information and necessary action. He is requested to remain present during the joint inspection at the above scheduled date, time and site.

MSB
13.03.26

Er. Maheswar Behera

DEE, SPC, Board-Cum- Nodal Officer

Memo 3355 /dtd. 13.03.2026

Copy forwarded to the Director, M/s. Vedanta Ltd., at Bhurkamunda, Po-Kalimandir, Dist.-Jharsuguda, Odisha-768202 (E-mail-comp.sect@vedanta.co.in) for information and necessary action. He/she is requested to remain present during the joint inspection at the above scheduled date, time and site.

MSB
13.03.26

Er. Maheswar Behera

DEE, SPC, Board-Cum- Nodal Officer



Joint inquiry report in the matter of O.A. No. 06/2026/EZ – Rabindra Kumar Pradhan – Vrs. State of Odisha & Others

In pursuance to the order dtd. 28.01.2026 of the Hon'ble NGT, EZB, Kolkata in the matter of O.A. No. 06/2026/EZ – Rabindra Kumar Pradhan – Vrs. State of Odisha & Others, a joint inquiry of the alleged site was conducted on 18.03.2026 comprising of representatives of CPCB, SPCB Odisha and District Magistrate, Sambalpur associated with the applicant and the representative of the concerned project proponent. The joint committee has been constituted of the following officers and were remain present during the joint inspection.

- i. Sri Niranjan Sahu, Dy. Collector (Judicial), Collectorate Sambalpur.
- ii. Er. Maheswar Behera, Dy. Env. Engineer, SPCB, Odisha, Bhubaneswar.
- iii. Mr. Toufic Aslam. Scientist-C, Regional Directorate, CPCB, Kolkata.

Also, during the site inspection, Er. Rakesh Kumar Panda, Asst. Env. Engineer, Regional Office, SPCB, Sambalpur and Revenue Inspector & other revenue staffs of Rengali Circle, Sambalpur were also present. The list of people accompanied during the visit along with the committee members is annexed as **Annexure-I**.

Background of the industry:

M/s. Vedanta Ltd., At- Burkhamunda, PO- Kalimandir, Dist.- Jharsuguda is operating an Aluminium Smelter Plant of capacity 18.5 Lakhs Ton Per Annum (LTPA) and other allied facilities with a captive power plant of 1215 MW and Independent Power Plant (IPP) of capacity 2400 MW under Jharsuguda district of Odisha. The unit has obtained consent to operate issued by SPCB, Odisha vide letter no. 4448 dated 30.03.2026 valid up to 31.03.2027 (**Copy enclosed as Annexure-II**) and letter no. 4444 dated 30.03.2026 valid till 31.03.2027 (**Copy enclosed as Annexure-III**).

Periodical inspections and monitoring are being carried out by the Board Officials to assess the Air Pollution Control Devices (APCD) and Wastewater Treatment system installed by the unit and based on the non-compliance observed if any, appropriate directions and show cause notices are issued by the Board for necessary rectification.

Fly ash is a fine, powdery by-product generated during the combustion of coal in thermal power plants. It consists mainly of silica, alumina, iron oxides, and unburnt carbon, and is carried along with flue gases before being captured by electrostatic precipitators or other air pollution control devices. The industry has been given the consent to generate maximum 32,000 TPD from both the Captive Power Plant (CPP) and Independent Power Plant (IPP)

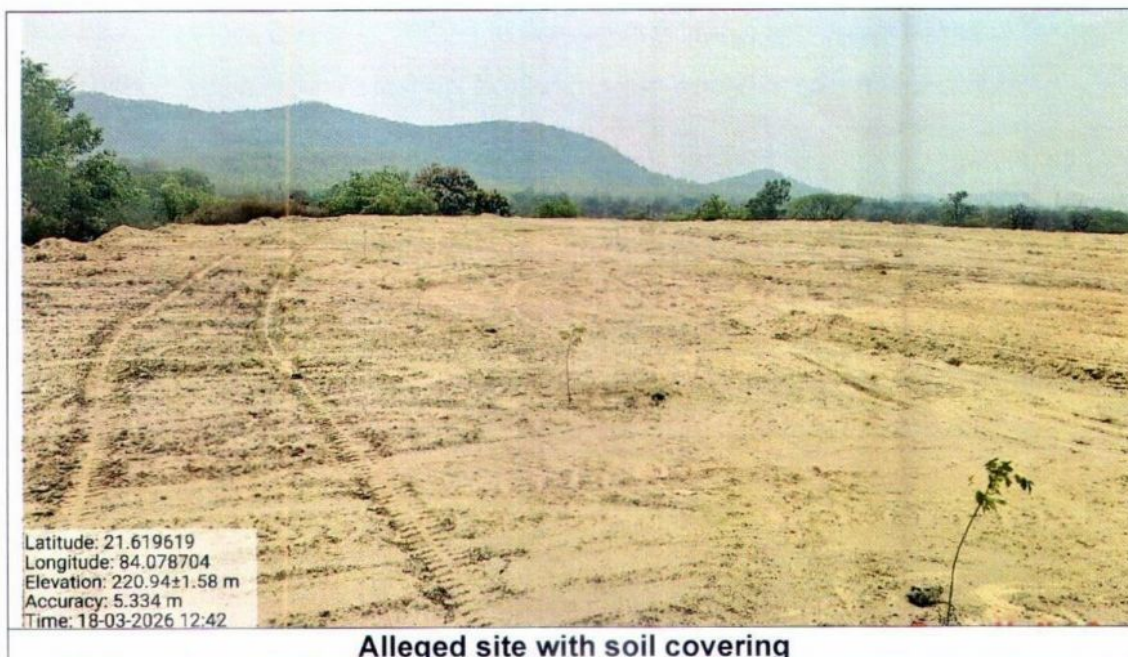
Following observation are made during joint inquiry:

1. The industry was granted Consent to Establish (CTE) by the Regional Office, SPCB, Sambalpur vide letter no. 4114 dtd. 28.11.2022 **(Copy enclosed as Annexure-IV)** for reclamation of fly ash at abandoned quarry at Mouza-Nuarampella over an area of Ac. 2.67 dec., Plot No. 2456 under Khata No. 357/305, Area Ac. 1.730 dec., Plot No. 2457, Khata No. 357/305, Area Ac. 0.94 dec. Kisam- Patita having effective low-lying area of Ac. 2.97 dec.
2. The industry was granted Consent to Operate (CTO) by Regional Office, SPCB, Sambalpur vide letter no. 4339 dtd. 16.12.2022 valid upto 31.03.2026 for reclamation of low-lying area of Ac 2.97 dec. as per the guidelines for reclamation of low-lying area and abandoned quarries with ash published by the Board dated 21.08.2017.**(Copy enclosed as Annexure-V).**
3. Based on the complaints received from villagers regarding unscientific dumping of fly ash at Nua rampella area causing potential environmental and health risks of the villagers residing nearer to the disposal site, the unit was directed to close the filling of fly ash in the above site and take necessary measures to mitigate any potential hazards and ensure compliance with environmental regulations vide Board's letter no. 5364 dated 29.09.2025. **(Copy enclosed as Annexure-VI).**
4. Further, on receipt of the complaint by the applicant dated 11.11.2025, inspection was conducted by the Board officials of Regional Office, SPCB, Sambalpur on dated 21.11.2025 and following observations were made: **(Copy enclosed as Annexure-VII)**
 - a. The alleged site was located at Nua Rampella area under Rengali Tahasil of Sambalpur district and huge excess quantity of fly ash is being dumped over the permitted and exhausted site.
 - b. Industrial fly ash was dumped near Nua Rampella-Pitapall road on some private land.
 - c. Agricultural paddy fields are very close to the alleged dump site. There might be the chances of wash out of dumped fly ash during rain to the nearby agricultural paddy field.
 - d. For the assessment of exact quantity of excess fly ash dumped by M/s. Vedanta Ltd., report by the competent authority may be taken for taking further necessary action at this end.

- e. Further, the IIC of the local police station (Rengali Police Station) may be intimated for necessary patrolling and strict vigil of such type of illegal activity for taking necessary action as per law.
5. Based on the grievance petition filed by Sri Ravindra Pradhan regarding the continuing illegal and unauthorized fly-ash dumping at Nua Rampella by M/s Vedanta Ltd., the unit was directed to stop illegal and unauthorized fly-ash dumping at Nua Rampella, Dist. Sambalpur (if any) and report compliance to the Board **(Copy of letter is attached as Annexure-VIII).**
6. The unit vide letter dated 15.12.2025 had informed that fly ash has been disposed in subject low-lying area in a scientific and controlled manner in full compliance with CTO conditions. **(Copy of letter is attached as Annexure-IX).**
7. During the visit at the alleged site on 18.03.2026 by the joint committee, the following observations were made:
- a. The alleged site has been covered with soil over the dumped fly ash. However, proper benching towards the West direction [where the Ground level (GL) is low as compared to the Road Level (RL)] has not been carried out as per the guideline.
 - b. There are no nearby dug well or bore-well to take samples of water to test to assess any ingress of heavy metals into the groundwater.
 - c. Sparse plantation has been carried out by the project proponent at the alleged site, however the same was found to be not adequate.
 - d. No garland drain has been provided around the disposal site as the fly ash is found be filled up above the contour of the surrounding area.
 - e. As per 'Office Memorandum' dated 28.11.2022 issued by SPCB, Odisha to M/s Vedanta Limited (Copy of letter is attached as Annexure-IV); if the permeability of the site is greater than 10^{-7} cm/sec then appropriate lining at the base at the low-lying area has to be provided, in order to prevent leaching and risk of ground water contamination. The permeability test report submitted by M/s Vedanta Limited indicates that the permeability of the soil is 1.170×10^{-6} cm/sec which is greater than 10^{-7} cm/sec. But during inquiry, it was observed that no liner had been provided at the bottom portion of the designated low-lying area prior to filling of ash.
 - f. The project proponent has not submitted requisite periodical monitoring reports of air quality, surface and ground water quality to SPCB, Odisha.
 - g. That the road adjacent to the alleged site has been damaged at many places and patches of soil and fly ash has been deposited.

**Recommendation:**

1. The industry shall make proper benching towards all sides where the GL is low to avoid sliding and rain cuts of the site granted by SPCB, Odisha.
2. The industry shall construct test wells (minimum 03 nos.) in the near vicinity of the alleged site to take the water sample regularly to assess the groundwater quality.
3. The area shall be properly fenced to prevent any entry cattle/Live stock inside the quarry area.
4. After complete reclaiming site, signboard shall be put up showing that the land has been reclaimed by filling low lying area.
5. The industry shall immediately start the plantation work in phased manner to develop green cover over the alleged site.
6. No further disposal of fly ash in any case shall be done by the industry over the alleged site or any nearby site.
7. The industry shall make arrangement to clean and repair the road to its original state.

Some Photographs taken during the Joint visit



Discussion with Joint Committee over the alleged site



Discussion with Joint Committee over the alleged site

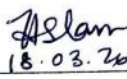
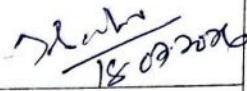
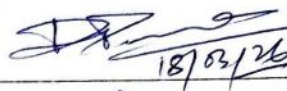
NSB
07.04.26
Er. M. Behera
D.E.E., SPCB, Odisha

Islam
07.04.26
Mr. Toufic Aslam
Scientist-C, RD, CPCB, Kolkata

Niranj
07.04.2026
Niranjan Sahu
Dy. Collector, (Judicial),
Collectorate Sambalpur

Annexure-I

**ATTENDANCE SHEET FOR JOINT INSPECTION IN THE MATTER OF O.A. NO. 06/2026/EZ- RABINDRA
KUMAR PRADHAN VS. THE STATE OF ODISHA AND OTHERS.**

Sl. No.	Name of the person present at the Site	Organization	Signature
1.	Mr. Maheshwar Mishra,	SPCB, Odisha	
2.	Toufic Aslam	CPCB, RD Kolkata	 18.03.26
3.	Niranjan Sahu.	Dy. Director, Industrial	 18/03/2026
4.	Er. Rakesh K. Pandey	EEF, SPCB, SBP	 18/03/26
5.	Rabindra Kumar Pradhan Applicant		
6.	Amar Mahapatra		
7.	Abhishek Nath		
8.	Pranabendu Oram		
9.	Bibek Oram,		
10.	Arva Sen	Vedanta Ash operation	
11.	Jyotsnanti Jena	Vedanta Ash department	
12.			
13.			
14.			
15.			



CONSENT ORDER

Annexure-II

Page 1

STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
 A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012
 Phone-0674-2564033 / EPABX : 2561909/2562847
 E-mail: cto17category@ospcboard.org Website: www.ospcboard.odisha.gov.in

CONSENT ORDER

No. 4448 /IND-I-CON-6079

Dt. 30.03.2026 /
Speed Post/E-mail.

Sub: Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.

Ref: Your online application ID No. 7056253, dtd. 24.11.2025 and submission of online documents on 10.12.2025.

This consent to operate order is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Industry: **M/s. Vedanta Limited, (Smelter & CPP, Railway Siding & Dross Processing (Stage-I & II))**

Name of the Occupier & Designation **Mr. C Chandru, Chief Executive Officer.**

Address of the Unit: **At-Bhurkamunda, Sripura, Jharsuguda-768 202.**

This consent order is valid for the period from **01.04.2026 to 31.03.2027.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. i. Details of Products Manufactured

Sl. No.	Product / Facility	Quantity
01.	Aluminium Smelter Plant (Aluminium Ingots/Slabs/Billets/Wire Rods / Hot metal)	18.5 Lakh Tons/ Annum
02.	Power Plant (9×135 MW)	1215 MW
03.	Railway Siding (Shifting of Ash)	14,40,000 Tons / Annum
04.	Aluminium Metal (by utilization of Aluminium Dross, Hazardous Waste @30,000 TPA)	12,000 Tons/ Annum

ii) Raw material allowed to be imported/ procured:

Sl. No	Name of the raw material to be used only for Aluminium Smelter	Quantity
01.	Calcined Petroleum Coke	Imported & Domestic - 1983 Tons /Day (7,23,795 Tons /Annum)



CONSENT ORDER

Page 2

B. Discharge permitted through the following outlet subject to the standard:

Out let No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed Standard	
01.	Outlet of ETP of Smelter unit.	To be completely reused	---	---	
02.	DM Plant blow down	To be recycled completely	---	---	
03.	Cooling water	To be recycled completely	---	---	
04.	ETP outlet of CPP.	To be completely reused	---	---	
05.	Domestic water STP outlet	To be used for plantation/ gardening	No discharge	pH	6.5-9.0
				BOD	less than 30mg/l
				TSS	less than 100mg/l
				Fecal Coliform (FC) (most probable number per 100millilitre, MPN/100ml)	less than 1000

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission (m ³ /hr)	Prescribed Standard		
				PM (mg/Nm ³)	Fluoride (kg/T)	Particulate Fluoride (mg/Nm ³)
Stack attached to:						
1.	Pot room FTP-1	80	2923085	100	0.3 kg/ton of Al produced (max) for FTP stacks.	- Particulate Fluoride through FTP stacks shall not exceed 0.65mg/Nm³ - Particulate Fluoride in fugitive emission shall not exceed 1.85mg/Nm³
2.	Pot room FTP-2	80	2923085	100		
3.	Pot room FTP-3	80	2923085	100		
4.	Pot room FTP-4	80	2923085	100		
5.	Pot room FTP -5	80	3900024	100	0.2 kg/ton of Al produced (max) for FTP stacks	
6.	Pot room FTP-6	80	3900024	100		
7.	Pot room FTP-7	80	3900024	100		
8.	Pot room FTP-8	80	3900024	100		
9.	Pot room FTP -9	80	3900024	100		
10.	Pot room FTP-10	80	3900024	100		
11.	Pot room FTP-11	80	3900024	100		
12.	Pot room FTP-12	80	3900024	30		
13.	Bake oven FTP -1	50	238658	50	0.1 kg/ton of Al produced for bake oven stack (max)	
14.	Bake oven FTP -2	50	238658	50		
15.	Bake oven FTP -3	50	273758	50		
16.	Bake oven FTP -4	50	273758	50		
17.	Bake oven FTP -5	50	273758	50		



CONSENT ORDER

Page 3

				PM	SO ₂	NO _x	Hg	
18.	CPP Stack-1 (5 nos. Flue)	275	900900 (from each flue)	50	600	450	0.03	--
19.	CPP Stack -2 (4 nos. Flue)	275	900900 (from each flue)	50	600	450	0.03	--
20.	Stack attached to Hazardous Waste Incinerator	30	2275	As per Annexure -I				--

Bag filter attached to Dross Processing Unit			Stack height (m) from GL	Quantity of emission (m ³ /hr)	PM (mg/Nm ³)
1.	Hot Dross Processing Cast House 1		20	45,000	100
2.	Forced Cooling and activation Cast House 1		20	36,000	100
3.	Hot Dross Processing Cast House 2		20	45,000	100
4.	Forced Cooling and activation Cast House 2		20	36,000	100
5.	Hot Dross Processing Cast House 3		20	45,000	100
6.	Forced Cooling and activation Cast House 3		20	36,000	100
7.	Cold Dross Processing Unit		20	45,000	100

D. Disposal of solid waste permitted in the following manner:

Sl. No.	Type of Solid waste	Quantity generated	Quantity to be reused on site	Quantity to be reused off site	Quantity disposed off	Description of disposal site.
1.	Disposal of Solid Waste /Hazardous waste shall comply to the provision of Hazardous waste under Rule 9 of the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016 and condition stipulated in authorization granted by the Board.					
2.	Ash	4,20,000 TPM	--	--	--	Utilization as per fly Ash notification, 31 st December, 2021 amended thereof. Rest to be disposed in High concentration slurry disposal to Katikela ash pond (Lagoon-1& 3), Kurebaga Ash Pond (Pond-3), Siriapali ash pond, & approved low lying area by the Board.
3.	Sludge from STP	20 TPM	--	--	--	Used as manure.
4.	Depleted Dross/ Dross Rejects (Haz. Waste)	18,000 to 20,000 TPA	--	--	--	Shall be sent to M/s. Runaya Refining LLP for making aluminium oxide briquettes and calcium aluminates.

E. GENERAL CONDITIONS FOR ALL UNITS:

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.



CONSENT ORDER

Page 4

3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose and c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission



CONSENT ORDER

Page 5

- within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
 32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
 33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
 34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
 35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
 36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
 42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
 43. The industry shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board.
 44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under
 45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES. AND

17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.
3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.



CONSENT ORDER

Page 6

- c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. This shall be conducted in-house / reputed institute and report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day-to-day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

F. SPECIAL CONDITIONS:

F-1) (Air Pollution Control)

1. Air pollution control measures installed at different potential dust generating points shall be operated continuously and effectively to control fugitive dust emission.
2. Proper housekeeping shall be maintained by a dedicated team.
3. The industry shall strengthen an Environmental Engineering Department in terms of manpower and infrastructure to cope with the increased workload and improved results for compliance to statutory norms. This shall be taken up on top priority. The head of the environment management cell should report to the unit Head.
4. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively and uninterruptedly & real time monitoring data so generated shall be



CONSENT ORDER

Page 7

transmitted directly to RT-DAS server of the Board without passing through any local PC or server.

5. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively and uninterruptedly & real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
6. The industry shall strictly follow the guideline of CPCB for Online Continuous Effluent Monitoring Systems (OCEMS) and Guidelines for Continuous Emission Monitoring Systems for the parameters and amended from time to time.
7. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall be conducted by an institution of National Repute (like NIT/ IIT) and report shall be submitted to the Board once in two years.
8. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate.
9. Online CO/ Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas is expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
10. Green belt shall be properly designed and developed with plantation of suitable local species and species prescribed by CPCB.
11. A green belt of adequate width and density preferably with local species along the periphery of the plant shall be raised so as to provide protection against particulates and noise. It must be ensured that at least 33% of the total land area shall be under permanent green cover. The proponent shall ensure the maintenance of green belt throughout the year and for all time to come. It is advised that they may engage professionals in this field for creation and maintenance of the green belt.
12. The unit shall strictly abide by Board's letter No. 7146, dtd. 10.05.2024 regarding retrofitting of operational DG sets for emission control.
13. The unit shall use paddy straw and other residues (minimum 5-7% blend) as fuel in time bound manner as mentioned in the policy modified on 16th June, 2023 by Ministry Power. Action taken report in this regard shall be submitted to SPCB.
14. The Unit shall take steps for installation of FGD system for reduction of SO₂ emission as per MoEF notification dtd.30.12.2024 and amended thereof if applicable.
15. The unit shall immediately go for temporary shutdown of power plant in case ash ponds and ash silos are completely full with ash and ash evacuation could not be



possible. This temporary shutdown will be continued till adequate space is available in ash ponds and silos for ash storage.

16. The unit shall ensure uninterrupted data transmission from CEMS, CAAQMS, CEQMS & uninterrupted video streaming of HD IP Surveillance Camera to the Server of the Board. If any technical issues, they may contact IT Cell immediately to sort-out the problems.
17. The unit shall abide by the Fuel Policy of the State Notified on 12.04.2021 by FE & CC Dept., Govt. of Odisha and amended thereafter.

ALUMINIUM SMELTER:

1. The unit shall provide and maintain adequate air pollution control equipments at smelter plant, anode shop, pitch melter furnace, anode making unit and anode baking unit and casting plant to conform the prescribed emission standard as stipulated in Consent to Establish order issued by the Board.
2. Steps shall be taken so that emission of fluoride from the various sources shall confirm the following:
 - a. Anode baked oven -0.1 kg/MT of Aluminium produced (Max).
 - b. Pot emission through fume treatment plant stacks of FTP -1 to FTP-4 = 0.3 kg/T of Aluminium produced [Max] and for FTP-5 to FTP-12 = 0.2 kg/T of Aluminium produced [Max].
 - c. Pot room Fugitive emission-0.4 kg/T of Aluminium produced (Max)
 - d. So that total fluoride emission from the plant (fugitive + stack emission) shall conform to standard as proposed under Environmental Management plan and in no case, it shall exceed 0.8 kg/ton of Aluminium produced.
 - e. Particulate fluoride emissions shall not be more than 0.65 mg/Nm³ and fugitive particulate fluoride emission from pot room shall not be more than 1.85 mg/Nm³.
3. Fugitive emission of secondary alumina generated at the transfer points near FTPs and during transportation inside the premises shall be controlled applying proper engineering methods and use specially designed transport vehicles.
4. The fume treatment system shall be interlocked with main plant so that in case of failure of FTP, operation of the plant shall be stopped.
5. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data
6. The industry shall make necessary arrangement at all the pots to reduce door opening time of the pots and ensure proper sealing of pot heads to minimize fugitive emission from doors and roofs. Door cleaning facilities along with adequate pollution control equipments shall also be installed.
7. Proper arrangement and pressure shall be maintained in the collection hood to prevent any fugitive emission from the pot and ensure maximum fume collection efficiency.
8. The unit shall strictly adhere to the operational procedure to minimize non-point fluoride emission from the smelter pot lining area.



CONSENT ORDER

Page 9

9. De-dusting system in shop floor particularly carbon area and pot lines shall be maintained adequately.
10. The pollution control equipment installed at crushers, screens, conveyors of raw material handling area and other potential dust generating points shall be operated continuously so that the particulate matter emission from all the vents /stacks shall not exceed 100mg/Nm³. Pothole and platform at suitable location with safe approach to conduct emission monitoring shall be provided at the stacks.
11. The fluoride bearing dust accumulated at the zero-pot line level shall be removed more frequently adopting proper methods without any spillage /discharge to the nearby drains/areas and the same shall be reused or disposed in a scientific manner.
12. The industry needs to explore use of hand driven industrial vacuums cleaners to collect spilled fluoride bearing material where the heavy-duty industrial vacuums cleaners are not approachable.
13. An inventory at least 30% excess spare parts shall be available in the store to meet emergency need of effluent treatment plants/ pollution control systems /FTPs/FTC/BFs etc.
14. The industry shall submit the fugitive emissions data from pot rooms regularly to the State Pollution Control Board and Central Pollution Control Board.

CAPTIVE POWER PLANT:

1. All air pollution control devices shall be operated and maintained properly so that, the particulate matter emission from stack attached to ESPs of the Boiler shall not exceed 50mg/Nm³.
2. Air pollution control measures installed at different potential dust generating points shall be operated continuously and effectively to control fugitive dust emission.
3. The industry shall install Online CEMS for Hg (Mercury) in the stacks as per EC condition. The existing mercury analyzer installed shall be maintained and monitoring data shall be submitted to the Board on quarterly basis.
4. The unit shall provide low NO_x burners to reduce NO_x emission to keep the level within the prescribed standard by MoEF & CC vide Notification dtd. 07.12.2015.
5. The unit shall strictly abide to confirm the MoEF & CC Notification dtd. 05.09.2022 vide GSR 682(E) regarding extension of timeline for Emission Norms.
6. Fugitive emission from all possible sources shall be adequately controlled and minimized.
7. Proper dust extraction system shall be installed in the coal handling plant to control fugitive emission.
8. DG sets (6x1010 KVA) are to be used for critical auxiliary power during tripping of all boilers and complete blackout of power.
9. The blackout DG sets of capacity (12x3000KVA) shall be operated only during black out of the power plant.



CONSENT ORDER

Page 10

10. Adequate water sprinkling arrangement shall also be made at coal handling area to control generation of fugitive emission as stand by measures.
11. The unit shall augment/ install additional of water sprinkling system at track hopper of coal handling plant and coal yard.
12. All raw material, product and waste material shall be transferred through covered vehicles without any spillage or leakages on the way, in case any accidental spillage on the road, waste shall be lifted by the industry and suitably disposed off and to be lifted by the industry and suitably disposed off in designated solid waste dumping area.
13. Appropriate devices like pneumatic dust handling system shall be provided at the hoppers of ESPs and pulse jet bag filters for continuous evacuation of dust from the hoppers without creating fugitive emission near the ESP and bag filter area. The collected dusts from air pollution control equipments shall be utilized or disposed off at designed land fill area. Until capping of land fill, the dust shall be kept in wet condition with water sprinklers to avoid re-entrainment into the surrounding area due to wind.
14. The unit shall submit fly ash utilization status to the Board annually and shall comply to the provisions of revised fly ash Notification No. SO.5481(E),dt. 31.12.2021 of MOEF, Govt. of India and amended thereof.
15. Appropriate measures like provision of water sprinkling or soil covering shall be made over the exposed dry surface of the ash pond to prevent dust nuisance due to wind action. Dust suppression measures shall also be provided where construction activities are undertaken at ash pond area to prevent dust nuisance.
16. All the internal roads of the unit shall be blacktopped / concreted.
17. The ambient air quality inside the factory premises shall be measured through online & continuous monitors and conform to the Standard prescribed under E(P) Rules, 1986 for industrial area and amendments made thereafter.
18. Care shall be taken so that the ambient noise level shall conform to the standard prescribed under Environmental Protection Act, 1986.
19. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
20. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.

PET COKE:

1. In no case Pet Coke shall be used in the Captive Power Plant.
2. The industry shall conduct stack monitoring on different plant load for the parameters PM, SO₂ & NO_x on monthly basis and submit report to this Board.
3. The pet coke procured by the unit shall not be used for trading purpose.
4. This Permission will be withdrawn, if ban is imposed on use of domestic pet coke.

INCINERATOR:



CONSENT ORDER

Page 11

1. The unit shall comply the guidelines stipulated by CPCB published during June, 2005 for Common Hazardous Waste Incineration.
2. The captive hazardous waste incinerator of 50kg/hr capacity shall be used for incineration of approved hazardous wastes authorized by the Board.
3. The industry shall operate the ventury scrubber efficiently to confirm the flue gas emission standard as specified in **Annexure -I**.
4. The scrubbed effluent shall be completely recycled in the process.
5. The incineration ash and residue from the recirculation tank shall be disposed in the Common Hazardous Treatment, Storage and Disposal facility (TSDF).

ALUMINIUM DROSS PROCESSING UNIT:

1. Bag filter installed at the stack shall be operated adequately so as to confirm the norm.
2. The handling and transportation of Aluminium Dross from the source of generation to the utilization area shall be carried out in an environmentally safe manner.
3. The Dross residues/rejects shall be transported to M/s. Runaya Refining LLP for making aluminium oxide briquettes and calcium aluminates.
4. The industry shall strictly abide by the provisions stipulated under Rule, 9 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and condition stipulated in authorization granted by the Board.
5. The storage of Aluminium Dross and Dross residues/rejects shall be carried out under covered shed on concreted platform.
6. The unit shall maintain proper records of Aluminium Dross and Aluminium ingot produced from this processing unit for verification by SPCB/ CPCB officials.
7. Monitoring / samplings shall be conducted as per the protocol of CPCB. The unit shall engage an EPA / NABL/ ISO 10725 accredited laboratory for carrying the monitoring for utilization as per the protocol prepared by CPCB. The laboratory shall have accreditation (EPA/NABL/ISO17025) for the parameters specified for the protocol. In case the unit is unable to engage any laboratory having the said accreditation for any parameters, international labs accredited under ISO 17025 may be engaged for analysis of such parameters.
8. Monitoring shall be conducted at the peak load.

Railway Siding (Shifting of Ash)

1. Green belt of adequate width shall be provided all along the connecting road and in vacant areas of railway siding before upcoming monsoon.
2. The industry shall deploy heavy earth moving vehicle for transportation of moist ash with tarpaulin cover. Leftover ash shall be collected and stacked properly covered with tarpaulin.
3. The height of the material stack within storage areas must be kept below the height of the boundary wall at all times to prevent the material from being air borne.
4. Proper housekeeping at the material storage areas, loading and dispatch areas, service facilities etc. shall be practiced.
5. Under no circumstances there shall be fugitive emission causing nuisance to the



surrounding during loading of ash.

6. Fixed type of water sprinklers shall be provided in the railway siding. Sprinklers system must be maintained and be always kept in a good operable condition.
7. Dust suppression arrangement shall be provided on approach road by using water sprinklers / mobile water tanker.
8. Speed limit of dumpers/ trucks inside the premises shall not exceed 10 kmph.

❖ **Based on the observations made during the inspection and monitoring conducted by RO, Jharsuguda on dated 09.12.2025 & 10.12.2025, the unit shall implement the following recommendations:**

- a. The industry shall install more nos. of fixed rain gun type water sprinklers at the coal stockyards.
- b. The unit shall improve the Housekeeping near the coal stockyard and ash handling plant.
- c. The unit shall upgrade the existing water sprinkling facility to sensor based automatic water sprinkling at the Railway Siding.
- d. The industry shall develop green belt of adequate width along the connecting road and in vacant areas of railway siding.
- e. The industry shall make additional plantation with tall trees along the boundary towards village Burkhamunda near carbon plant area.
- f. The housekeeping in the Bath Crushing Plant, autoscoop bath area, GAP area, Cast House and Pot rooms of Smelter Plant-2 shall be improved.
- g. The industry shall construct garland drain around the coal stockyard connecting to a series of settling tank of higher capacity for the treatment of the run-off water.
- h. The unit shall repair the roads in AHP and CHP area to avoid spillages of material over the roads.
- i. The industry shall carry out desilting of the drain at AHP area to ensure free flow of runoff water.
- j. The industry shall regularly repair and maintain the transportation road outside the plant premises (from main gate to Biju Pattnaik chowk) and shall provide a high-capacity road sweeping machine for regular cleaning along with a fixed-type water sprinkler system for effective dust suppression.

F-II Water Pollution Control:

1. All the online continuous effluent quality monitoring systems (EQMS) shall be operated effectively & uninterruptedly & real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
2. The performance evaluation of ETP, STP, online CEQMS & Web cameras, flow meter shall be conducted by an institution of National Repute (like NIT/ IIT) and report shall be submitted to the Board once in two years.



CONSENT ORDER

Page 13

3. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
4. The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.

ALUMINIUM SMELTER:

1. Fluoride contaminated wastewater generated from various shop floor areas and waste dumping area shall be collected through a well-planned drain network and treated in the ETP consisting of Ultra filtration and RO system. Under no circumstances, any fluoride contaminated effluent shall be discharged to outside and the treated effluent shall be recycled completely after maximum reuse during rainy season.
5. Proper house keeping of the whole plant shall be maintained by a dedicated team. The unit shall take proper care to improve the house keeping of cast house and green anode plant.
6. The wastewater generated from the smelter plant shall be adequately treated in the ETP to meet the prescribed standard of the Board and reused inside the plant premises.
7. The unit shall provide proper cover and isolate hazardous wastes in such a manner that there shall not be contamination to surface/ ground water during rain.
8. The sewage generated from the colony and plant area shall be adequately treated in the sewage treatment plant. The domestic effluent shall conform to prescribed standard specified at Table- 'B' for inland surface water and shall be reused in gardening.
9. All hazardous wastes including fluoride contaminated wastes shall be disposed through actual users authorized by SPCB, Odisha or final disposal in captive secured landfill / Hazardous Waste incinerator or through Common Hazardous Wastes Treatment, Storage and Disposal Facilities (CHWTSDF).
10. The unit shall exercise all options to reuse/ recycle hazardous wastes inside its factory premises and submit an action plan in this regard every year to the Board.
11. There shall be covered storage area for storing of all fluoride bearing materials and rejects like butt, aluminium fluoride and spent pot lining etc.

CAPTIVE POWER PLANT:

1. Specific water consumption shall be limited within 3.5m³/MWh as per MoEF & CC vide Notification dtd. 07.12.2015.
2. Under no circumstances there shall be discharge of any untreated effluent to outside the factory premises.
3. All the cooling water shall be completely recirculated.
4. Wastewater generated from leakages, blow down and D.M. plant shall be



- treated adequately & reused. There shall be no discharge of effluent to outside the factory premises.
5. The industry shall take all preventive measures to maintain the safety aspects of the Ash Pond against any breach and also provide adequate nos. of water sprinklers on the dry surface of ash disposal area or cover the inactive area by a layer of soil to avoid wind borne dust.
 6. All precautionary measures shall be taken for dyke safety of ash ponds to avoid any breach of ash dyke/ spillage of ash to nearby land and water bodies in addition to the directions issued by the Board earlier.
 7. Concrete parapet wall of adequate height should be provided all along the concreted drains on its both the sides with rain cuts at regular intervals to prevent entry of dust/ash from the road and work zone into the drainage system. All the industrial drains shall be cleaned regularly.
 8. Test well near ash disposal area shall be dug around the dumping ground so as to monitor the ground water quality of the area to ascertain about ground water contamination.
 9. The runoff water from the factory premises and solid waste dumping area generated during rainy season shall be adequately treated so as to meet the prescribed standard of the Board before discharged to outside/reused.
 10. A pucca boundary wall shall be provided around the factory premises and the solid waste dump yard.
 11. Garland drains shall be cleaned periodically and excavated materials shall be dumped in the dump yard.
 12. Online flow measuring device with digital display and data recorder shall be installed in the pipeline from Equalization / Collection Tank to the ETP and at the final outlet before the treated effluent is recycled / reused.
 13. Necessary facilities shall be provided at the factory site for analysis of different pollutants for taking immediate control measures.
 14. Rain water harvesting ponds shall be developed and the water can be used by the industry in dry season to minimize water drawal from river and dams.
 15. STP sludge shall be utilized as manure in green belt development area and gardens inside the plant.
 16. The industry shall take all steps to substantially reduce water consumption and the waste water generation under domestic, cooling and industrial use according to the norms. A water balance of the plant shall be submitted to the Board.
 17. The blow down, floor washing water shall be adequately treated and reused inside the plant premises.
 18. Proper housekeeping shall be maintained by a dedicated team.
 19. The unit shall comply with the conditions stipulated in Consent to Establish (NOC) and Environmental Clearance.

ALUMINIUM DROSS PROCESSING UNIT:

1. Under no circumstances there shall be any discharge of effluent to outside the premises.



CONSENT ORDER

Page 15

2. Covered storage shed with imperviously lined platform of adequate capacity shall be provided to store aluminium dross and other waste materials in order to avoid any contamination of ground water / surface runoff.
3. Storm water shall be channelized through covered drains to existing ETP of Smelter plant.

Railway Siding (Shifting of Ash)

1. Garland drain shall be provided along the boundary wall at the appropriate places depending upon the slope of the area, inside the railway siding. Provision shall be made for collection of wash water from the garland drain and the water, so collected shall be treated in a sedimentation tank for further use inside the premises for green belt or water sprinkling etc.
2. In case the wastewater contains any substance, which is harmful to the environment, the same shall be treated to remove the substance so as to meet the prescribed norms.
3. The surface runoff generated from stacking area shall be collected in drains and shall be taken to surface runoff treatment facility for proper treatment before reuse and discharge.
4. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
5. The Board reserves the right to revoke/refuse consent to operate/ to modify or stipulate additional conditions as deemed appropriate at any time during period for which consent is granted.
6. The industry shall take steps for fulfillment of all the stipulations and necessary measures to check pollution.
7. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.

G. Additional Conditions:

1. The industry shall provide adequate pollution control measures during the dispatch of ash to various places from the Railway Siding to maintain good housekeeping in the siding area.
2. **The industry shall install surface run-off treatment system to achieve ZLD concept within the plant premises within 06 months as frequent complaint is received from different stakeholders for discharge of water to River Bheden and Safei Nallah (Confluence point of Banjariand Kharkhari Nallah).**
3. The industry shall seal the discharge outlet to Kharkhari Nallah to maintain ZLD through-out the year except during monsoon.
4. The unit shall take all possible imitative measures at the source to minimize fugitive emission of fluoride to prevent crop damages in nearby villages as the present monitoring status shows the fluoride concentration is not meeting the prescribed standard.



CONSENT ORDER

Page 16

5. The unit shall complete the laying of dedicated pipeline to carry out RO reject generated from ETP of smelter Plant-1 to Multi Effect Evaporator (MEE) system installed at Smelter plant -2 for treatment within 06 months.
6. The unit shall take all precautionary measures to arrest fugitive dust generated from Carbon area of Smelter Plant-I enter towards Bhurkhamunda Village side.
7. The industry shall carry out a comprehensive study to find the source of high level of fluoride concentration in the nearby ponds from a reputed institute and submit report to the Board and comply the mitigative measures as per the findings.
8. The industry shall install wind barriers to prevent coal dust and provided additional rain-gun type water sprinklers for dust suppression at the new coal stockyard of the CPP plant by 30.06.2026.
9. The unit shall ensure good housekeeping at the ESP and AHP area to avoid ash dust causing fugitive emission during plying of vehicles and shall install IP cameras at the exit point of the AHP for close monitoring of proper tarpaulin covering and prevention of overloading of ash transporting trucks.
10. The industry shall upgrade the existing washing ramp of 03 nos. of mechanized wheel-washing system along with installation of appropriate wastewater treatment system along with recirculation at the settling tank within 03 months.
11. The unit shall maintain free board of 2 m around the Katikela Ash pond -1 & 3, Kurebaga Ash Pond (Pond-3), Siriapali Ash Pond (lagoon-1) to prevent any overflow of ash.
12. The unit shall improve the housekeeping in the smelter and CPP area below ESP area, near bath cleaning machine of rodding plant, bath treatment plant, anode but crushing plant.
13. Zero liquid discharge policy shall be strictly implemented during non-monsoon period.
14. The industry shall regularly repair and maintain the transportation road outside the plant premises (from main gate to Biju Pattnaik chowk) and shall provide a high-capacity road sweeping machine for regular cleaning along with a fixed-type water sprinkler system for effective dust suppression.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, F & G to keep this consent order valid.

To

The Chief Executive Officer,
M/s. Vedanta Ltd., (Smelter & CPP)
At- Bhurkhamunda, Sripura
Dist- Jharsuguda-768 202

Mmt

MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA





CONSENT ORDER

Page 17

Memo No. 4449 /Dt. 30.03.2026 /

Copy forwarded to :

1. Regional Officer, State Pollution Control Board, Jharsuguda.
2. District Collector, Jharsuguda
3. Director of Mines, Govt. of Orissa, Bhubaneswar
4. Director Factories and Boiler, Bhubaneswar
5. D.F.O, Jharsuguda
6. Consent/HWM Register

ADDL. CHIEF ENV. SCIENTIST
STATE POLLUTION CONTROL BOARD, ODISHA



GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

Page 19

17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

**PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual *	60	60	-Gravimetric
		24 Hours **	100	100	- TOEM
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual *	40	40	- Beta Attenuation
		24 Hours **	60	60	-Gravimetric
5.	Ozone (O ₃) µg/m ³	8 Hours **	100	100	- TOEM
		1 Hours **	180	180	- Beta Attenuation
6.	Lead (Pb) µg/m ³	Annual *	0.50	0.50	- UV Photometric
		24 Hours **	1.0	1.0	- Chemiluminescence
7.	Carbon Monoxide (CO) mg/m ³	8 Hours **	02	02	- Chemical Method
		1 Hours **	04	04	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.
8.	Ammonia (NH ₃) µg/m ³	Annual*	100	100	- ED-XRF using Teflon filter
		24 Hours**	400	400	- Non Dispersive Infra Red (NDIR) Spectroscopy
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Chemiluminescence
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	- Indophenol Blue Method
11.	Arsenic (As), ng/m ³	Annual*	06	06	-Gas Chromatography based continuous analyzer
12.	Nickel (Ni), ng/m ³	Annual*	20	20	- Adsorption and Desorption followed by GC analysis

- ** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.
- ** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

**ANNEXURE -I**

**EMISSION STANDARD FOR COMMON HAZARDOUS WASTE
INCINERATORS**

Parameter	Emission standard	
Particulates	50 mg/Nm ³	Standard refers to half hourly average value
HCl	50 mg/Nm ³	Standard refers to half hourly average value
SO ₂	200 mg/Nm ³	Standard refers to half hourly average value
CO	100 mg/Nm ³	Standard refers to half hourly average value
	50 mg/Nm ³	Standard refers to daily average value
Total Organic Carbon	20 mg/Nm ³	Standard refers to half hourly average value
HF	4 mg/Nm ³	Standard refers to half hourly average value
NO _x (NO and NO ₂ expressed as NO ₂)	400 mg/Nm ³	Standard refers to half hourly average value
Total dioxins and furans	0.1 ng TEQ/Nm ³	Standard refers to 6-8 hours sampling. Please refer guidelines for 17 concerned congeners for toxic equivalence values to arrive at total toxic equivalence.
Cd + Th + their compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
Hg and its compounds	0.05 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.
Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V + their compounds	0.5 mg/Nm ³	Standard refers to sampling time anywhere between 30 minutes and 8 hours.

Note: All values corrected to 11% oxygen on a dry basis.



CONSENT ORDER

Annexure-III

Page 1

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT., OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar-751012

Phone-0674-2564033 / EPABX : 2561909/2562847

E-mail: cto17category@ospcboard.org/Website: www.ospcboard.odisha.gov.in

CONSENT ORDER

No. 4444 /IND-I-CON-6181

Dt. 30.03.2026 /

Speed Post/E-mail

Sub : **Consent to operate under section 21 of Air (P&CP) Act, 1981, under section 25 of Water (P&CP) Act, 1974.**

Ref : Your online application ID No. 7044607, dtd. 21.11.2025.

This consent to operate order is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Industry: **M/s. Vedanata Limited (Thermal Power Plant)**

Name of the Occupier & Designation **Mr. C Chandru Chief Executive Officer.**

Address of the unit: **At- Banjari, PO-Sripura, Dist- Jharsuguda-768202.**

This consent order is valid for the period from **01.04.2026 to 31.03.2027.**

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured:

Sl.No.	Product	Quantity
01	Electricity (4×600 MW)	2400 MW



CONSENT ORDER

Page 2

B. Discharge permitted through the following outlet subject to the standard:

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Pre-scribed Standard			
1.	DM Plant blow down	To be recycled completely	No discharge	-	-	-	
2.	Cooling water	To be recycled completely	No discharge	-	-	-	
3.	Treated water from ETP	Used for slurry making	No discharge	-	-	-	
4.	Ash pond overflow	To be recycled for ash slurry making	No discharge	-	-	-	
5.	Domestic water STP outlet	To be used for plantation/ gardening	No discharge	pH			6.5-9.0
				BOD			< 30mg/l
				TSS			< 100mg/l
				Fecal Coliform (FC) (most probable number per 100 millilitre, MPN/100ml)			<1000

C. Emission permitted through the following stack subject to the prescribed standard:

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission (m ³ /hr.)	Prescribed Standard in mg/Nm ³			
				PM	SO ₂	NO _x	Hg
1.	Stack-1 attached to PF boiler	275	3269790	50	200	450	0.03
2.	Stack- 2 attached to PF boiler	275	3269790	50	200	450	0.03
3.	Stack – 3 attached to PF boiler	275	3269790	50	200	450	0.03
4.	Stack – 4 attached to PF boiler	275	3269790	50	200	450	0.03

D. Disposal of solid waste permitted in the following manner:

Sl. No	Type of Solid waste	Quantity generated (TPD)	Description of disposal site.
1.	Ash	18,000	Utilization as per fly Ash notification, 31 st December, 2021 amended thereof. Rest to be disposed in High concentration slurry disposal to Katikela ash pond (Lagoon- 1 & 3), Kurebaga Ash Pond (Pond-3), Siriapali ash pond & approved low lying area.

E. GENERAL CONDITIONS FOR ALL UNITS:

- The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application for consent to operate to this Board in the event of



CONSENT ORDER

Page 3

- any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
 4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
 5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
 6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
 7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
 8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
 9. An inspection book shall be opened and made available to Board's Officers during their visit to the factory.
 10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation, or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
 11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
 12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
 13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
 14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
 15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
 16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
 17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
 18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
 19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
 20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
 21. The sludge generated from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank of treatment plant.
 22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
 23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
 24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
 25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
 26. No control equipment or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.



CONSENT ORDER

Page 4

27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner to the meet the prescribed standards by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack and ambient monitoring system installed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipment clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipment, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of indigenous species of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipment collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. The industry shall comply to all the conditions stipulated under Charter on Corporate Responsibility for Environmental Protection (CREP) guidelines in a time bound manner as envisaged there in. (if applicable)
43. The industry shall comply to the conditions stipulated in CTE order issued by Odisha State Pollution Control Board.
44. The industry shall abide by E(P) Act, 1986 and Rules framed there-under.
45. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the adequate amount within the period stipulated by the Board the consent order will be revoked without prior notice.
46. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 50 CRORES AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the effluent / emissions and Ambient Air Quality every month through approved laboratory for the parameters indicated in TABLE- 'B', 'C' & Part -'B' as mentioned in this order and shall furnish the report thereof to the Board on monthly basis.
2. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a) Performance / progress of the treatment plant.
 - b) Monthly statement of daily discharge of domestic and/or trade effluent.



CONSENT ORDER

Page 5

3. Non-compliance with effluent limitations
 - a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - ii) A description of the non-compliance discharge including its impact on the receiving waters.
 - iii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iv) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
4. Proper housekeeping shall be maintained inside the factory premises including process areas by a dedicated team.
5. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.
6. The industry shall engage dedicated qualified manpower to ensure continuous and effective operation of online stack / Ambient Air Quality / Effluent monitoring stations for maintenance of database, real time data transfer to SPCB server, data analysis and co-ordination with concerned personnel of process units for taking corrective measures in case of non-compliances and to respond to the instructions of SPCB in this matter.
7. All employees of the industry including officers, staff, workers, contract workers involved in operation/maintenance/ supervision of process area, pollution control areas, raw material and waste handling areas shall undergo short term training at least twice in a year in the field of pollution control and environment protection to create awareness and develop green skill. This shall be conducted by in-house / reputed institute and report on the activities along with details and photographs shall be submitted to the Board on annual basis by end of June for previous financial year.
8. ISO auditing reports of the industry in the field of environment shall be submitted to the Board every year on annual basis.
9. The environmental cell shall be established and upgraded effectively to guide, monitor the pollution control and environmental protection activities inside the industries on day to day basis to ensure that the conditions stipulated in the consent to establish/operate order of the SPCB and conditions imposed in EC and provisions of various environmental acts and rules are complied with and the report returns, compliances are submitted to the Board in due time.
10. Adequate numbers of scientific / technical persons having qualification in environmental engineering/ environmental science from recognized institution/ university must be engaged or appointed along with other interdisciplinary qualified persons to effectively implement and monitor different areas of environment management and regulatory compliances including air pollution control, water pollution control, online monitoring, real time data transmission, management of solid waste, hazardous waste, E-waste, plastic waste etc. The Head of the environmental cell should be a senior level official, who will directly report to the plant head to ensure that environmental management is performed effectively to ensure compliance to the environmental norms on priority basis.
11. Energy consumption data of different pollution control devices like ESP/ Bag filter/ Scrubber/ Cyclone/ Gas cleaning plant/ Fume treatment plant/ ETP/STP/Flow meters (treated effluent recycling) shall be collected online on real time centralized platform/ dashboard with data storage facility and generate tamperproof monthly / periodic reports, which shall be analysed by Energy Auditor, certified by Bureau of Energy Efficiency and accordingly the Energy Management / preventive maintenance of Pollution Control equipment shall be adopted. The energy management of process and pollution control devices shall be practiced to record the progressive achievements to minimize energy consumption in order to reduce greenhouse gas emission.
12. The post EIA monitoring schedule should be strictly followed for different parameters around the plant for the units is covered under EIA notification. The industry shall also conduct noise level study in the core zone and buffer zone of the industry and submit 6 monthly report to the Board.

**F) SPECIAL CONDITIONS:****F-1 (Air Pollution Control)**

1. All air pollution control devices shall be operated and maintained properly so that the particulate matter emission from stack attached to ESPs of the Boiler shall not exceed 50mg/Nm³.
2. The unit should develop more areas with plantation and proper landscaping.
3. All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter and gaseous pollutants shall be operated effectively and uninterruptedly & real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
4. All the online continuous ambient air quality monitoring stations (CAAQMS) shall be operated effectively and uninterruptedly & real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
5. The industry shall ensure tampered proof real time transmission of online monitoring data to the server of CPCB and SPCB and maintain the health of the analyzers and data connectivity through valid AMC.
6. The industry shall strictly follow the guideline of CPCB for Online Continuous Effluent Monitoring Systems (OCEMS) and Guidelines for Continuous Emission Monitoring Systems for the parameters and amended from time to time.
7. The performance evaluation of ESP, bag filter, air pollution control devices, online CEMS, AAQMS & surveillance cameras shall be conducted by an institution of National Repute (like NIT/ IIT)/ preferably M/s Bharat Heavy Electricals Limited, a public sector enterprise or nationally reputed engineering consulting agencies who has technical expertise in power sector and submit report to the Board.
8. The digital display board installed at the main gate shall be of minimum size of 6ft x 4ft as stipulated by CPCB with provision of display of real time data online analysers (CEMS, CAAQMS & CEQMS), so that the public can visualize the actual emission and the values of parameters displayed at the gate. Outdoor LED video screens should be preferred for digital display of environmental parameters, CTO and authorization conditions and awareness clippings on environment at the main gate.
9. Online analysers for measuring flow, temperature and velocity of flue gas shall be installed at the stacks and integrated with online CEMS data.
10. Online CO/ Ammonia/ Chlorine and such other gas monitoring system shall be installed in every process area where such toxic gas is expected to be generated and in the plant premises along with alarm system to avoid accidental hazards due to gas leakage.
11. The industry shall install Online CEMS for Hg (Mercury) in the stacks as per EC condition. The existing mercury analyzer installed shall be maintained and monitoring data shall be submitted to the Board on quarterly basis.



CONSENT ORDER

Page 7

12. The unit shall provide low NOx burners to reduce NOx emission to keep the level within the prescribed standard by MoEF & CC vide Notification dtd. 07.12.2015.
13. The unit shall strictly abide to confirm the MoEF & CC Notification dtd. 05.09.2022 vide GSR 682(E) regarding extension of timeline for Emission Norms.
14. The auxiliary boiler (35 TPH) and DG set (4x1500 KVA) are to be used for critical auxiliary power during tripping of all boilers and complete blackout of power.
15. The unit shall install adequate dust extraction system as well as dust suppression system at all potential dust generating points to control fugitive dust emission and the ambient air quality inside the factory premises shall confirm to the National Ambient Air Quality standard.
16. All the internal roads of the unit shall be blacktopped / concreted. Adequate measure shall be taken to control generation of fugitive emission.
17. The industry shall engage road sweeper with vacuum cleaner to maintain housekeeping inside the plant.
18. Proper housekeeping shall be maintained by a dedicated team.
19. Separate energy meter shall be installed for all the pollution control equipment and the records shall be maintained for verification of the Board from time to time.
20. Ambient air quality shall conform to the National Ambient Air Quality standards as prescribed under E (P) Rules, 1986.
21. The unit shall submit fly ash utilization status to the Board annually and shall comply to the provisions of revised Fly Ash Notification No. SO.5481(E), dt. 31.12.2021 of MOEF, Govt. of India and amended thereof.
22. Fly ash shall be transported in tarpaulin covered trucks to the low lying areas for ash filling.
23. Appropriate measures like provision of water sprinkling or soil covering shall be made over the exposed dry surface of the ash pond to prevent dust nuisance due to wind action. Dust suppression measures shall also be provided where construction activities are undertaken at ash pond area to prevent dust nuisance.
24. The industry shall comply all the conditions stipulated in Consent to Establish order issued Board and Environmental clearance issued by Ministry of Environment & Forests Govt. of India.
25. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.
26. The industry shall strictly follow the protocol at the time of shutdown and startup of boiler as communicated by the Board earlier to avoid dust nuisance and public complaint.
27. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.



❖ **Based on the observations made during the inspection and monitoring conducted by RO, Jharsuguda on dated 09.12.2025 & 10.12.2025, the unit shall implement the following recommendations:**

- The industry shall provide solar lighting systems at the Katikela and Kurebaga ash ponds to ensure adequate illumination and proper vigilance during night hours.
- The industry shall install fixed type water sprinklers at Katikela and Kurebaga ash pond.
- The unit shall take strict measures to stop overloading of ash carrying trucks and ensure proper tarpaulin covering to avoid spillages of ash.
- The industry shall undertake regular cleaning of the road stretch from VMS Gantry-Badmal to VMS Gantry-Sarbahal, covering a length of 3.45 km, in accordance with the minutes of the Meeting on traffic management, parking, and dedusting on SH-10 covering Sambalpur, Jharsuguda, and Sundargarh districts, issued by the RDC, Northern Division, Sambalpur, dated 03.12.2022.

F-2) (Water Pollution Control)

- Specific water consumption shall be limited within 3.5m³/MWh as per MoEF& CC vide Notification dtd. 07.12.2015.
- Under no circumstances there shall be any discharge of effluent to outside the factory premises except during monsoon.
- The blow down shall meet the following standards before it is discharged to the common basin.

Boiler Blow Down

Suspended Solids	100.0 mg/l (Max.)
Oil & Grease	20.0mg/l (Max.)
Copper (Total)	1.0mg/l (Max.)
Iron (Total)	1.0mg/l (Max.)

Cooling Tower Blow Down

Free available Chlorine	0.5 mg/l (Max.)
Zinc	1.0mg/l(Max.)
Chromium (Total)	2.0mg/l(Max.)
Phosphate	5.0mg/l(Max.)

- The industry shall explore to adopt chemical free automated self -maintained electrolysis system for removal of scale, corrosion, bio-film from cooling towers and automated tube cleaning system for heat exchangers and condensers with remote access and alarm system wherever applicable for conservation of water and energy to reduce wastewater generation and increase plant efficiency.
- The unit shall strictly follow and adhere to the recommendations contained in the report of the technical experts in respect of design, drawing, stability and safety of the ash ponds system and care shall be taken to prevent any spillage of ash to any surface water body/ nearby area.
- All the cooling water shall be completely re-circulated.
- Wastewater generated from leakages, blow down and D.M. plant, CHP, surface runoff etc. shall be treated in the ETP so as to meet the prescribed standard of



CONSENT ORDER

Page 9

- effluent for discharge into inland surface water. The treated water shall be stored in a common basin for utilization for plantation, dust suppression ash handling and green belt purpose inside the factory premises. Lining shall be provided in guard pond to prevent any seepage into ground to avoid ground water contamination.
8. Concrete parapet wall of adequate height should be provided all along the concreted drains on its both the sides with rain cuts at regular intervals to prevent entry of dust/ash from the road and work zone into the drainage system. All the industrial drains shall be cleaned regularly.
 9. The online continuous effluent quality monitoring system (EQMS) shall be operated effectively and uninterruptedly & real time monitoring data so generated shall be transmitted directly to RT-DAS server of the Board without passing through any local PC or server.
 10. The Effluent Treatment Plant (ETP) and the Sewage Treatment Plant (STP) shall be operated effectively and continuously through a dedicated in-house team or through valid AMC to conform to the prescribed norms.
 11. Oil catch pits shall be provided in oil handling area of power plant for collection of spillages.
 12. The performance evaluation of ETP, STP, online CEQMS & Web cameras, flow meter shall be conducted by an institution of National Repute and report shall be submitted to the Board once in two years.
 13. The industry shall conduct surface run off management study and develop rain water harvesting structures and surface runoff treatment systems inside the premises.
 14. A full-fledged Environmental Cell and Environmental Laboratory manned with well qualified personnel from appropriate expertise shall be established and operated for effective implementation of environment protection measures and environmental monitoring.
 15. The unit shall strictly implement and adhere to the surface run off study report.
 16. The industry shall abide by E(P) Act, 1986 and Rules framed there-under.
 17. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.
 18. There shall not be any clandestine discharge from the Ash Pond. The excess overflow water of the ash pond shall be collected in a pond and completely recycled for ash slurry making.
 19. The unit shall take all precautionary measures to ensure safety of the ash pond dykes and to avoid rain cuts, slope failure, breach of dykes and discharge of ash slurry to the surrounding area.
 20. The mechanized wheel washing system shall be operated with effluent treatment and recycling system for the material transport vehicles near the main entrance point, AHP area and CHP area to minimize the road dust emission.
 21. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent



CONSENT ORDER

Page 10

- order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
22. The industry shall take steps for fulfillment of all the stipulations and necessary measures to check pollution.
 23. The unit shall strictly abide by Board's letter No. 7146, dtd. 10.05.2024 regarding retrofitting of operational DG sets for emission control. Work progress in this regard submitted to the Board within one month.
 24. The unit shall use paddy straw and other residues (minimum 5-7% blend) as fuel in time bound manner as mentioned in the policy modified on 16th June, 2023 by Ministry Power. Action taken report in this regard shall be submitted to SPCB.
 25. The Unit shall take steps for installation of FGD system for reduction of SO₂ emission as per MoEF notification dtd.30.12.2024
 26. The unit shall immediately go for temporary shutdown of power plant in case ash ponds and ash silos are completely full with ash and ash evacuation could not be possible. This temporary shutdown will be continued till adequate space is available in ash ponds and silos for ash storage.
 27. The unit shall ensure uninterrupted data transmission from CEMS, CAAQMS, CEQMS & uninterrupted video streaming of HD IP Surveillance Camera to the Server of the Board. If any technical issues, they may contact IT Cell immediately to sort-out the problems.
 28. The unit shall abide by the Fuel Policy of the State Notified on 12.04.2021 by FE & CC Dept., Govt. of Odisha and amended thereafter.
 29. The industry shall prepare SoP for stability, safety, operation, maintenance & inspection of all ash pond area and embankment & submit a copy to the Board for future verification.
 30. Chute drains, toe drains, garland drains connecting to settling ponds etc. shall be developed and maintain properly in all ash ponds.
 31. Consent to operate is subject to availability of all other statutory clearances required under relevant Acts/Rules and fulfillment of required procedural formalities.

G. Additional Conditions:

1. The unit shall install more numbers of fixed rain gun type water sprinklers at all the coal stockyard for dust suppression by 30.04.2026.
2. The remaining portion of internal transportation roads within the coal stockyards shall be metalled and levelled to avoid spillages of coal on the road by 31.05.2026.
3. The industry shall install wind barrier at the coal stockyard to avoid coal dust to be wind borne by 30.06.2026.
4. The industry shall adopt the best practices followed in the ash pond of other power plants for zero liquid discharge (complete water recirculation system such as dedicated primary settling tank and secondary settling tank with provision of dosing system) from all the ash ponds.



CONSENT ORDER

Page 11

5. The industry shall install dosing system at the secondary settling pit for ensuring proper settling at lagoon1 & 3 of ash pond at Katikela, Lagoon-3 of ash pond Kurebaga and lagoon-1 of Siriapalli ash pond (new) before the monsoon.
6. The industry shall provide adequate number of piezometers and preferably online piezometers and settlement monuments for monitoring safety status of the ash dyke.
7. Minimum 02 m free-board shall be maintained in all ash ponds as per the design of the ash pond in order to avoid overflow of ash slurry to nearby areas and to avoid any type of unconditional accidents like the breach of Lagoon-2 of Katikela Ash Pond.
8. The unit shall Metalled/blacktop the internal approach roads along with haulage road at the ash pond area in the Katikela ash pond within a period of 06 months to avoid fugitive dust emission during the plying of vehicles.
9. The industry shall install a mechanized wheel-washing facility along with a treated-water recirculation system at the exit point of the Siriapali Ash Pond to prevent the carryover of ash onto public roads during the transportation of ash for utilization within 06 months.
10. The industry shall explore alternative way apart from reclamation of low-lying area to achieve 100% utilization of ash.
11. The unit shall install fly ash brick/aggregates manufacturing unit for adequate utilization of fly ash.
12. The unit shall concrete the main entrance gate within a period of 02 months.
13. The industry shall repair and maintain the truck parking area located at the entrance gate and at the Banjari gate and shall construct a garland drain at the parking areas, connected to a settling pit to prevent discharge of contaminated floor dust wastewater into the nearby flowing Banjari Nallah within a period of six (6) months.

The occupier must comply with the conditions stipulated in section A,B,C,D,E,F & G to keep this consent order valid.

To,

**The Chief Executive Officer.
M/s. Vedanta Limited,
At- Banjari, Sripura
Dist- Jharsuguda, Odisha**

**MEMBER SECRETARY
STATE POLLUTION CONTROL BOARD, ODISHA**

Memo No. 4445 /Dt. 30.03.2026 /

Copy forwarded to the :

- i) Regional Officer, State Pollution Control Board, Jharsuguda.
- ii) District Collector, Jharsuguda
- iii) D.F.O, Jharsuguda
- iv) Director Factories and Boilers, Odisha, Bhubaneswar
- v) Consent/HWM Register



**ADDL. CHIEF ENV. SCIENTIST
STATE POLLUTION CONTROL BOARD, ODISHA**



**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS
PART-A: EFFLUENTS**

Sl.No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour&odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	----	----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	-----	-----	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0



CONSENT ORDER

Page 13

17.	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phennolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



CONSENT ORDER

Page 14

PART- B: NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual *	60	60	-Gravimetric
		24 Hours **	100	100	- TOEM
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual *	40	40	- Beta Attenuation
		24 Hours **	60	60	-Gravimetric
5.	Ozone (O ₃) µg/m ³	8 Hours **	100	100	- TOEM
		1 Hours **	180	180	- Beta Attenuation
6.	Lead (Pb) µg/m ³	Annual *	0.50	0.50	- UV Photometric
		24 Hours **	1.0	1.0	- Chemiluminescence
7.	Carbon Monoxide (CO) mg/m ³	8 Hours **	02	02	- Chemical Method
		1 Hours **	04	04	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.
8.	Ammonia (NH ₃) µg/m ³	Annual*	100	100	- ED-XRF using Teflon filter
		24 Hours**	400	400	- Non Dispersive Infra Red (NDIR) Spectroscopy
9.	Benzene (C ₆ H ₆) µg/m ³	Annul *	05	05	-Chemiluminescence
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	- Indophenol Blue Method
11.	Arsenic (As), ng/m ³	Annual*	06	06	-Gas Chromatography based continuous analyzer
12.	Nickel (Ni), ng/m ³	Annual*	20	20	- Adsorption and Desorption followed by GC analysis

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Annexure-IV

Tel : 0663-2950151

Email : rospcb.sambalpur@ospcbboard.org

Website : www.ospcbboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

"By Registered Post"

No. 4114...../ III CON (NOC)/76/2022-23

Date: 28.11.2022

OFFICE MEMORANDUM

In consideration of the online ID No. 4492117 dt.14.11.2022 of M/s Vedanta Limited, Power Plant, the State Pollution Control Board is pleased to convey permission for reclamation of Fly ash at Abandoned quarry at Mouza Nuarampella over an area of Ac 02.67 dec in Plot No.2456, under Khata No.357/305, Area : Ac 1.730 dec, , Plot No. 2457, Khata No. 357/305, Area Ac 0.940 Dec, Kisam: *Patita* effective low lying area is **Ac 2.97 dec** as mentioned in the Project Report, in the district of Sambalpur with the following conditions

This permission is an addendum to the consent order granted to the applicant under water (PCP) Act, 1974 & Air Act, 1981 and the conditions stipulated here-in are a part of conditions of the above said consent order for strict compliance.

General Conditions

1. This Permission is valid for 6 months from the date of issue and the quantity as mentioned in the application.
2. **The industry shall apply for grant of consent to operate under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 before the commencement of transporting the fly ash to the above mentioned area.**
3. Reclamation of low lying area shall be carried out as per the guideline prepared by the State Pollution Control Board for the purpose. (copy enclosed)
4. The Thermal Power Plant shall dispose only ash for filling the low lying area. Under no circumstances, the industry shall dispose any other industrial solid waste in the low lying area other than ash without prior permission of the Board.
5. The Thermal Power Plants shall provide garland drain around the proposed site if fly ash is filled is above the contour of the surrounding land so that surface run off

during rainy season shall not enter to the nearby human habitation and adjacent agricultural land.

6. The ash shall be dumped into low lying area / abandoned quarries and spread uniformly by engaging earth moving equipment. The spreading of ash shall be done in layers and compacted followed by concurrent top soil capping before rainy season, so that there shall not be any chance of mixing of the fly ash in nearby water body through rain water.
7. The Thermal Power Plants / Industry shall develop the approach road and shall provide adequate water spraying arrangement on the roads when ash is taken from the silo/plant to suppress any fugitive dust generated during working period.
8. Protective action to be ensured if the ash to be disposed at immediate vicinity of NH/SH.
9. The TPP / industry has to provide dust suppression like water sprinkling in and around the dump site. During summer extra care shall be taken to control fugitive dust.
10. For reclamation of land, irrespective of size located within administrative limit of any Municipality / Corporation or if the transportation route passes through its administrative limit, extra care to ensure non spillage of ash and non-congestion of traffic need to be exercised to prevent any pollution during transportation of fly ash.
11. **The following two condition are applicable if the permeability of the site is $> 10^{-7}$ cm/sec :**
12. If the permeability is more than 10^{-7} cm/sec, the TPP shall provide appropriate lining as mentioned in the guideline at the base layer at the low lying area in order to prevent leaching and risk of ground water contamination.
13. Commencement of fly ash filling shall be made after provision of the linings verified by the Pollution Control Board's Official and on obtaining necessary permission in this regard.
14. The environmental quality monitoring of air, surface and ground water shall be carried out every month at the boundary of the disposal area for the following

parameters and the monitoring report shall be submitted to the Board every quarter.

a. Ambient Air- PM₁₀, PM_{2.5}

b. Surface runoff - SS, F, Cd, As

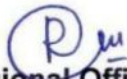
15. Water quality monitoring shall be done from start of the work till six months beyond completion of work. Air monitoring shall be done till completion of the reclamation work.
16. The area shall be properly fenced to prevent any entry of cattle / Livestock inside the quarry area.
17. After complete reclaiming the site, signboard shall be put up showing that the land was reclaimed by filling low lying area.
18. Attempt shall be made to avoid any kind of public nuisance due to proposed activities.
19. On completion of the reclamation, the TPP shall submit a certificate to the effect that all the above stipulated conditions have been duly complied.
20. Board reserves the right to revoke this permission if conditions stipulated are not implemented to the satisfaction of the Board.

Additional Conditions

1. In case of any public complaint due to such filling by fly ash and air pollution thereof, this permission shall be revoked.

To,

The Head, Ash Utilisation
M/s. Vedanta Limited
At: Bhurkamunda, PO: Kalimandir, Dist: Jharsuguda


Regional Officer
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur

Memo No. 4115 / Dt. 28.11.2022 /

Copy forwarded to :

1. The Member Secretary, SPC Board, Odisha
2. The District Magistrate and Collector, Sambalpur
3. FARC, SPC Board, Bhubaneswar
4. Copy to Guard file




Regional Officer
Regional Officer
State Pollution Control Board
Regional Office, Sambalpur



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 1070, Hospital Road, Modipara, Sambalpur-768002

No 4339 /

III-CON(OPE)76/2022-23

Date 16.12.2022

From:

Er. R.K.Ekka
 Regional Officer

To

Sri Ashutosh Tiwari, Head Ash Management
M/s. Vedanta Limited
 At: Bhurkamunda, PO: Kalimandir, Dist: Jharsuguda

Sub: Consent to operate U/s. 25/26 of Water (PCP) Act, 1974 and U/s. 21 of Air (PCP) Act, 1981 for reclamation (with fly ash) of the low lying area.

Ref: Your online application ID No.4568824 dtd.14.12.2022

Sir,

With reference to your online application for CTO as referred above for reclamation of a low lying area, you are hereby allowed for reclamation of low lying area of Ac 2.97 dec (with fly ash) at Nuarampella, Tah: Rengali, Dist: Sambalpur from **01.04.2023 to 31.03.2026** subject to strict compliance to all conditions stipulated in the CTE granted vide letter no.4114 dtd 28.11.2022 and guidelines for reclamation of low lying area and abandoned quarries with ash published by the Board dtd. 21.08.2017.

Yours faithfully,


 Regional Officer

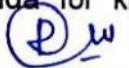
Memo No 4340 / Dt 16.12.2022

Copy forwarded to the **Chief Env. Engineer**, State Pollution Control Board, Odisha, Bhubaneswar for kind information.


 Regional Officer

Memo No 4341 / Dt 16.12.2022

Copy to the Collector and District Magistrate, Sambalpur/Jharsuguda for kind information.


 Regional Officer

Memo No 4342 / Dt 16.12.2022

Copy to FARC Dept. SPC Board, Odisha, Bhubaneswar/Guard file for record.


 Regional Officer

o/c

Tel:0663-2950151

Email: rospcb.sambalpur@ospcboard.org

Website: www.ospcboard.org



OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]
1070, Hospital Road, Modipara, Sambalpur-768002

No. 5364...../ Iv MISC-II/2014-15

Date 29.09.2015

From

Er. S.N.Nanda
Regional Officer

To

The Chief Operating Officer
M/s Vedanta Limited
At: Bhurkamunda, PO: Kalimandir, Dist: Jharsuguda

Sub: Immediate Closure of Fly Ash Filling Site at Mouza; Nua rampella over an area of Ac 2.67 Dec, Plot No.2456, under Khata No. 357/305, Area Ac 1.730 Dec, Plot No.2457, khata No.357/305, Area Ac 0.940 Dec, Kisam Patia,

Ref: CTO granted upto 31.03.2026 vide this office letter no 4339 dtd 16.12.2022

Sir,

In inviting a reference to the subject cited above it is to inform that this office has been received complaints from villagers regarding the fly ash filling site operated at Nua rampella over an area of Ac 2.67 Dec, Plot No.2456, under Khata No. 357/305, Area Ac 1.730 Dec, Plot No.2457, khata No.357/305, Area Ac 0.940 Dec, Kisam Patia. The fly ash dumping has been carried out unscientific manner and heaps of larger size of dumping of fly ash in the above area, posing potential environmental and health risks of the villagers residing nearer to the disposal site.

In light of the complaints and potential risks, this office has instructed you to immediately close down the filling of fly ash in the above site immediately. You are required to take necessary measures to mitigate any potential hazards and ensure compliance with environmental regulations.

Please confirm in writing that the site has been closed and inform to the undersigned immediately for further course of action at your end.

Yours faithfully,

Regional Officer

Memo No. 5365 /Dt. 29.09.2025 / Speed Post/Email

Copy forwarded to the Member Secretary/Addl Chief Env Engineer, State Pollution Control Board, A/118, Nilakantha Nagar, Unit-VIII, Paribesh Bhawan, Bhubaneswar-12 /Sr. Law Officer L-1, SPC Board, Odisha, Bhubaneswar for kind information.



Regional Officer

Memo No. 5366 /Dt. 29.09.2025 / Speed Post/Email

Copy forwarded to the Collector & District Magistrate, Sambalpur/Jharsuguda for kind information and necessary action.



Regional Officer

Memo No. 5367 /Dt. 29.09.2025 / Speed Post/Email

Copy forwarded to the Regional Officer, State Pollution Control Board, Jharsuguda for information.



Regional Officer

O/C

Inspection Report on illegal dumping of fly ash At/PO: Nuarampella, Brahamanipali, Tahasil: Rengali, Dist.: Sambalpur by M/s. Vedanta Ltd., At: Burkhamunda, PO: Kalamandir, Dist. Jharsuguda

One Public Complaint was received by this office via e-mail on dt.11.11.2025 from one Sri Ravindra Kumar Pradhan, contact no.- 7008151438, regarding illegal Fly Ash dumping by M/s Vedanta Ltd., Dist.- Jharsuguda at Nua Rampella, Rengali, Sambalpur.

Further, a letter received from Member Secretary, SPC Board, Bhubaneswar vide letter No. 20626 dtd. 21.01.2025 in connection with the grievance petition filed by Sri Ravindra Pradhan regarding illegal and unauthorised fly ash dump at Nua Rampella, Brahamanipali, under Rengali Tahasil, Dist.: Sambalpur by M/s. Vedanta Ltd., At: Burkhamunda, PO: Kalimandir, Dist. Jharsuguda.

In this context, an inspection was already conducted on dtd. 21.11.2025 concerning the dumping of fly ash at the alleged site by M/s. Vedanta Ltd., At/PO: Burkhamunda, Dist. Jharsuguda and HO vide this office memo no. 5365 dtd. 29.09.2025 and directed to Vedanta limited for immediate closure of Fly Ash filling site at Mouza: Nua rampella over an area of Ac 2.67 Dec, Plot No. 2456 under Khata No.357/305, Area Ac. 1.730 Dec, Plot No. 2457, Khata No. 357/305, Area Ac. 0.94 Dec, Kisam Patita.

Allegation:

Fly ash is being continuing illegal and unauthorized at Nua Rampella by M/s. Vedanta Ltd., At: Burkhamunda, PO: Kalimandir, Dist. Jharsuguda violating the Environment (Protection) Act, 1986 and Fly Ash Utilization Notification, 2021.

The petitioner has submitted geo-tagging photographs of the alleged site along with vehicles being used at the illegal dumping activity and also two nos. of vehicle challan receipt as documentary evidence to his grievance petition which is annexed as Annexure-I. It is clear from the challan receipt of the vehicle at the dump site that the fly ash has been despatched from M/s. Vedanta Ltd, Jharsuguda.

Consent Status:

Consent to Establish (CTE) was issued to M/s. Vedanta Ltd., At: Burkhamunda, PO: Kalimandir, Dist.: Jharsuguda vide this office letter No. 4114 dtd. 28.11.2022 for reclamation of fly ash at abandoned quarry at mouza: Nuarampella, under Rengali Tahasil of Sambalpur district.

Consent to Operate (CTO) has been also been granted to the aforesaid unit vide this office letter no. 4339 dtd. 16.12.2022 and which is valid up to 31.03.2026.

Observation:

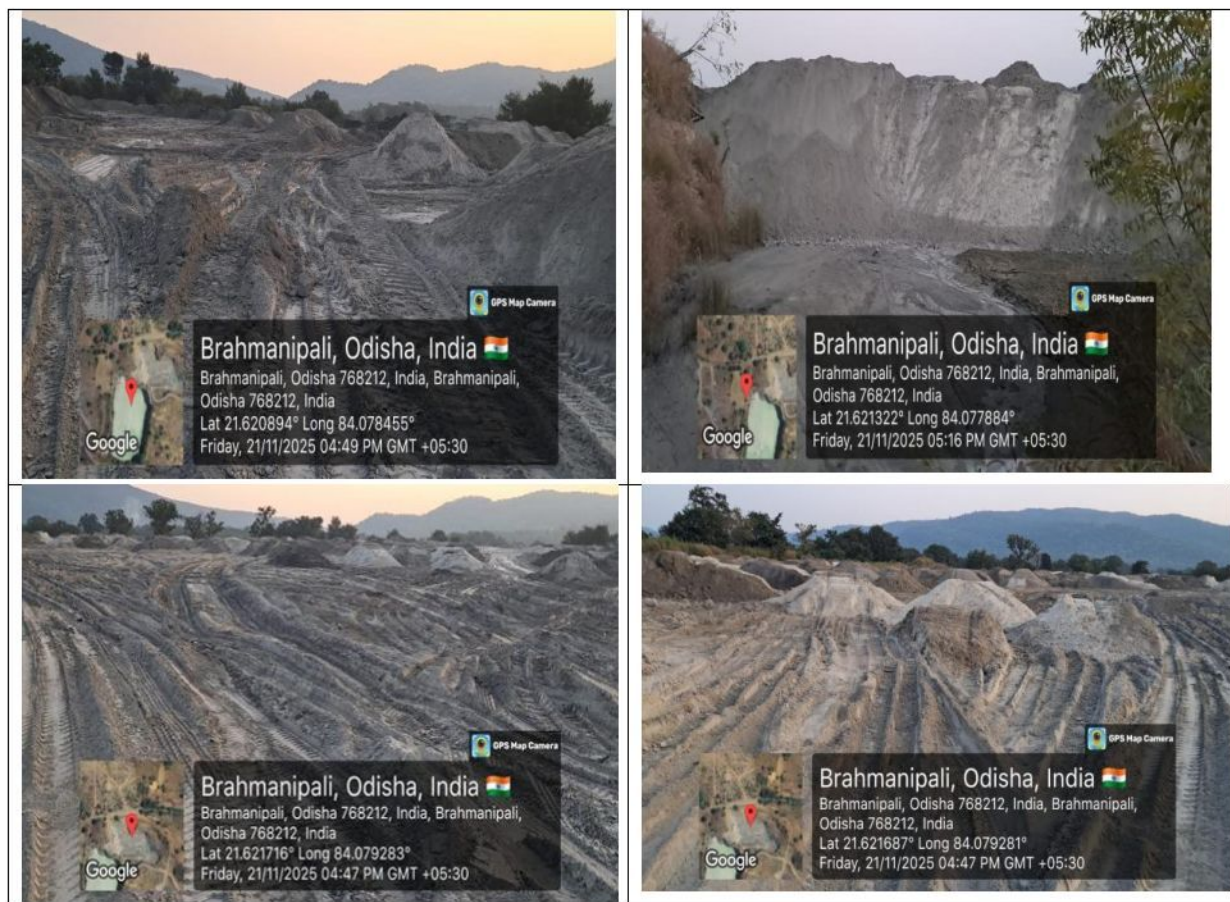
1. The alleged site was located at Nua Rampella area under Rengali Tahasil of Sambalpur district and huge excess quantity of fly ash is being dumped over the permitted and exhausted site.
2. The Geo-coordinate of the location of alleged site at Nuarampella-Brahamanipali is Latitude: 21.621716° & Longitude:84.079283°.
3. As the site has already been exhausted, earlier this office has issued a letter to M/s. Vedanta Ltd., Jharsuguda vide this office letter no. 5364 dtd. 29.09.2025 for immediate closure.
4. During inspection, no vehicles were present at the site and no fly ash dumping activity is being carried out. But it seems from the vehicles wheel track that, heavy vehicles along with grader is being used recently for levelling of dumped fly ash.
5. An iron container in locked condition (meant for site office) was placed at the entrance to the site which indicates the dumping activity may be carried out during night hours to avoid public and also likely to be continued such type of activity in future.

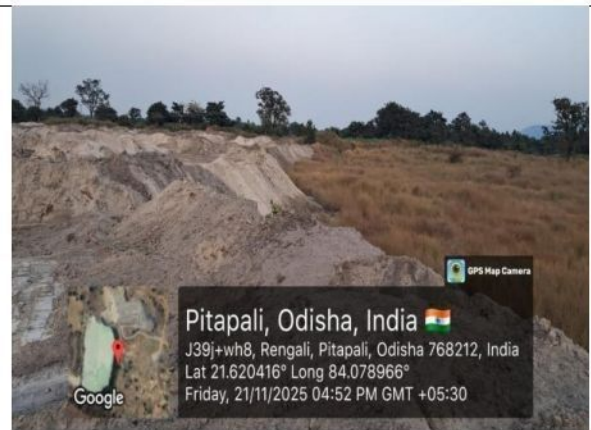
6. Industrial fly ash was dumped near Nua Rempella- Pitapali road on some private land, (as per KYFL mobile app) Mouza- Nua Rampella under Rengali Tahasil, Dist.: Sambalpur as per the following details;

Mouza	Khata No.	Plot No.	Rakaba	Kisam	Owner
Nua Rampella	357/305	2456	Ac. 1.730	Patita	Allahad Bhoa
Nua Rampella	357/305	2457	Ac. 0.940	Patita	Allahad Bhoa

7. On visual inspection, it was observed that fly ash had been dumped at the alleged site about 6.0 mtr. height. However, exact excess quantity of fly ash dumped may be assess by the revenue officials.
8. Agricultural paddy fields are very close to the alleged dump site. There might be the chances of wash out of dumped fly ash during rain to the nearby agricultural paddy field.
9. As the illegal fly ash dump is very close to the Rampella – Pitapali road which causes dust nuisance to the nearby area and making the road inconvenient for the travellers.
10. The nearest village Kasipali is about 750 mtr. from the dump site and U.G. M.E School is about 1.0 Km from the site.

Photographs taken during visit on 21.11.2025:





11:54 AM Know Your Forest Location

Revenue Details

District:	Sambalpur
CD Block:	Rengali
Gram Panchayat:	Salat
Village:	mNuarampela-18 Y 79-80.dwg
Tehsil:	Rengali
Khata No:	357/305
Plot No:	2457

ROR Details

Owner:	ଆହୁର ଗୋବିନ୍ଦ ପ୍ରସାଦ ଗୋବିନ୍ଦ ପ୍ରସାଦ ଓମ୍ ପ୍ରସାଦ ଗୋବିନ୍ଦ ପ୍ରସାଦ, ପ୍ରା : ଚନ୍ଦ୍ରପ୍ରସାଦ, ଡି : ଜଗନ୍ନାଥ ମିଶ୍ର
Land Type:	ଓଫେ
Area(Ha):	0.380
Area(Acre):	0.940

Police Station Details

Thana Number:	24506052
Police Station:	RENGALI
Straight Line Police Station Distance(m):	4359.780

Forest Location Details

Forest Circle:	SAMBALPUR
----------------	-----------

A rusty, brown metal shipping container sits on a gravelly ground next to a large tree. The container has some white markings and text, including "TRU" and "OS". The background shows a body of water and more trees.

3 | Page



Annexure-VIII

EPABX : 2561909/2562847

E-mail : cto17category@ospcboard.orgWebsite : www.ospcboard.odisha.gov.in**STATE POLLUTION CONTROL BOARD, ODISHA**

(Department of Forest, Environment & Climate Change Department, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII
Bhubaneswar - 751012No. 20626 IND-I-CON-Misc-1769Date 21-11-2025
By E-Mail.

To,

**The Executive Director,
M/s. Vedanta Ltd., (Smelter, CPP & TPP)
At- Bhurkhamunda, Sripura
Dist- Jharsuguda-768 202.**

Sub: Grievance petition filed by Sri Ravindra Pradhan regarding the continuing illegal and unauthorized fly-ash dumping at Nua Rampella by M/s Vedanta Ltd.,- Reg.

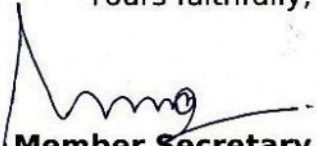
Ref. : E-mail received from Sri Ravindra Pradhan dtd. 11.11.2025 at 3:58 pm.

Sir,

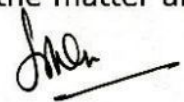
With reference to the subject cited above it has been brought to the notice of the undersigned that you are carrying out illegal and unauthorized fly-ash dumping at Nua Rampella, Dist. Sambalpur violating the provisions contained in Fly Ash Utilization Notification, 2021 (S.O. 5488(E)), and Environment (Protection) Act, 1986. **(Copy of the grievance petition along with the photographs are attached).** You are therefore, directed to immediately stop such illegal and unauthorized fly-ash dumping at Nua Rampella, Dist. Sambalpur (if any) and report compliance at an earliest for onward action at this end.

Yours faithfully,

Encl. As Above.


Member Secretary
Memo No. 20627 Dt. 21-11-2025

Copy forwarded to the Regional Officer, State Pollution Control Board, Sambalpur for information. He is requested to cause an enquiry into the matter and submit action taken report in this regard.


Addl. Chief Env. Scientist



Non-Compliance by RO Sambalpur & Fly Ash Management Cell Under Fly Ash Notification 2021 – Demand for Personal Explanation and 7-Day ATR

2 Messages

RAVINDRA PRADHAN <ravindrpradhan25@gmail.com>

Tue, 11 Nov 2025 at 3:58 pm

rospcb.sambalpur@ospcb.org <rospcb.sambalpur@ospcb.org>, bkbehera@ospcb.org, paribesh1@ospcb.org, membersecretary@ospcb.org, chairman@ospcb.org, ccb.cpcb@nic.in, mscb.cpcb@nic.in, dirvig@nic.in, registrarngt-kolkata@gov.in

To

The Regional Officer
State Pollution Control Board, Odisha
Regional Office, Sambalpur, Odisha

And
The Chief Environmental Engineer / Nodal Officer
Fly Ash Management Cell
State Pollution Control Board, Odisha
Bhubaneswar.

Subject: Statutory Notice for Non-Compliance with Fly Ash Utilisation Notification, 2021 – Mandatory Personal Explanation, Disclosure of All Communications, and Joint ATR Within 7 Days – Enforcement and Penal Action Under EPA 1986

Respected Sir,

This statutory notice is issued regarding the continuing illegal and unauthorised fly-ash dumping at Nua Rampella by M/s Vedanta Ltd., and the failure of both the Regional Officer, SPCB Sambalpur and the Chief Environmental Engineer, Fly Ash Management Cell to take mandatory enforcement actions as required under the Fly Ash Utilisation Notification, 2021 (S.O. 5488(E)), read with Sections 3 and 6 of the Environment (Protection) Act, 1986.

Your continued inaction constitutes statutory violation, administrative negligence, and dereliction of duty, attracting liability under Section 15 and Section 17 of the EPA 1986.

1. Violations of Fly Ash Utilisation Notification, 2021

1.1. Clause 6(1) & 6(2): 100% Utilisation Mandate

Illegal dumping indicates non-enforcement of the utilisation obligations.
Failure to ensure compliance violates Clause 15(a) and Clause 16(1).

1.2. Clause 7(1) & 7(3): Prohibition of Unauthorised Disposal

Dumping at Nua Rampella constitutes unlawful disposal requiring immediate stoppage and prosecution.
No such action was taken by either office.

1.3. Clause 15(b), 15(d), 15(e): Mandatory Duties of SPCB

Both offices failed to:
Monitor disposal and utilisation
Prevent illegal dumping
Initiate enforcement and prosecution
Report violations to higher authorities

This is a direct statutory breach.

1.4. Clause 18(1)(a), 18(1)(b) & 18(2): Inspection, Sampling, and Reporting

Mandatory requirements were not fulfilled.

No inspection
No soil/water sampling
No environmental damage assessment
No violation report submitted to SPCB HQ or CPCB

1.5. Clause 20(1) & 20(2): Environmental Compensation

Mr. Anurag
11/11/25

1.6. Clause 21(1) & 21(3): Action on Unsafe or Illegal Disposal

No orders were issued for:

- Stoppage
- Prosecution
- Remediation
- Restoration

2. Statutory Violations Under EPA 1986, Water Act, Air Act Environment (Protection) Act, 1986

- Section 5: Failure to exercise enforcement powers
- Section 15: Punishable offence for non-enforcement
- Section 17: Officer liability for negligence or collusion

Water Act 1974

Sections 24 & 25: Illegal discharge into water bodies

Air Act 1981

Sections 17, 21, 22: Air pollution and CTO violations not acted upon

3. Mandatory 7-Day Statutory Directions

You are hereby directed to comply with the following within 7 (seven) days:

A. Individual Written Explanations (Mandatory)

Both RO Sambalpur and CEE Fly Ash Cell shall submit separate signed explanations detailing:

1. Why enforcement actions under Clauses 6, 7, 15, 16, 18, 20, 21 were not initiated.
2. Why illegal dumping continued after Closure Direction No. 5364.
3. Why no prosecution, EC assessment, inspection, sampling, or reporting occurred.
4. Why the matter was not escalated to SPCB HQ or CPCB as required.

B. Mandatory Disclosure of All "Action Taken Communications"

Both officers shall furnish complete copies of all communications (issued/received), including:

1. Letters, emails, internal memos, WhatsApp communications, inspection notes.
2. All communication with:
SPCB Headquarters
CPCB
District administration
M/s Vedanta Ltd.
3. All utilisation monitoring reports, violation reports, and meeting proceedings.
This is required under Clause 15(d), Clause 18(2), and Clause 21(3).

C. Joint Action Taken Report (ATR) (Mandatory)

A joint ATR signed by both officers must be submitted containing:

1. Prosecution initiated under EPA 1986, Water Act, Air Act.
2. EC assessment and recovery process under Clause 20.
3. Detailed site inspection report with geo-tagged photographs.
4. Soil and water sample test results.
5. Compliance & Violation Report under Clause 18(2).
6. Remediation and restoration plan.
7. Steps taken to enforce 100% utilisation and prevent further dumping.

Consequences of Non-Compliance

Failure to comply will result in escalation to:

- Member Secretary, SPCB Odisha
- Chairman, SPCB Odisha
- Chairman, CPCB
- Member Secretary, CPCB

under EPA 1986 (Sections 15 & 17)
disciplinary proceedings
inquiry for misconduct, negligence, or collusion
liability proceedings

asures
previous complaint letter
Closure Direction No. 5364
Video evidence of continued illegal dumping

Yours faithfully,
Rabindra Kumar Pradhan
Email: ravindrpradhan25@gmail.com
Mobile: 7008151438

CC To:

1. Member Secretary, SPCB Odisha
2. Chairmān, SPCB Odisha
3. Chairman, CPCB
4. Member Secretary, CPCB
5. Chief Environmental Engineer (CEE), Fly Ash Management Cell, SPCB Odisha
6. Director, Odisha Vigilance Directorate, Cuttack

5 attachments

-  1001202950.jpg
762 KB
-  1001202948.jpg
447 KB
-  1001202944.jpg
698 KB
-  1001202933.mp4
2.7 MB
-  1001202931.mp4
3.1 MB

Mail Delivery Subsystem <mailer-daemon@googlemail.com>
To: ravindrpradhan25@gmail.com

Tue, 11 Nov 2025 at 3:58 pm



Address not found

Your message wasn't delivered to **bkbehera@ospcb.org** because the domain **ospcb.org** couldn't be found. Check for typos or unnecessary spaces and try again.

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The response was:

DNS Error: DNS type 'mx' lookup of **ospcb.org** responded with code NXDOMAIN Domain name not found: **ospcb.org** For more information, go to <https://support.google.com/mail/?p=BadRcptDomain>

Letter No. - VL/AU/25-26/89

Date: 15.12.2025

To,
The Member Secretary,
State Pollution Control Board
"Paribesh Bhawan"-A/118, Nilakantha Nagar,
Unit-VIII, Bhubaneswar, Odisha-751012

Subject: Response to grievance petition filed by Sri Ravindra Pradhan regarding the alleged continuing illegal and unauthorised fly-ash dumping at Nua-Rampela by M/s Vedanta Ltd.

Reference:

1. SPCB Letter No: 20626 IND-I-CON-Misc-1769 dated: 21.11.2025
2. Our CTO granted up to 31.03.2026 vide Office Letter No. 4339 dated 16.12.2022
3. MoEF&CC Fly Ash Notification 31.12.2021 last amended on 01.01.2024

Respected Ma'am,

We are in receipt of your letter dated 21.11.2025 regarding alleged illegal and unauthorised fly ash dumping in low-lying area at Mouza- Nua Rampella under the CTO dated 16.12.2022, which is valid till 31.03.2026. We humbly submit the use of fly-ash in subject low-lying area has been undertaken in a scientific and controlled manner in full compliance with CTO conditions. Vedanta regards the environment as a key stakeholder and very initiative we undertake is a deliberate step towards building a sustainable and green future. We enclose copy of photograph for your ready reference.

We respectfully request your kind permission to allow us to continue the disposal of fly ash at the approved low-lying area at Mouza-Nua Rampella up to the validity of existing Consent to Operate (CTO), i.e. 31.03.2026 in full compliance with CTO conditions.

We look forward to your kind guidance and necessary approval in this regard and remain committed to sustainable and compliant fly ash management.

Thanking You,
Yours Faithfully,
For Vedanta Limited, Jharsuguda



Sushil Singh

Dy. COO Ash Management

VEDANTA LIMITED, JHARSUGUDA

Vill- Bhurkamunda, P.O- Kalimandir, Dist- Jharsuguda (Odisha)- 768202
T +91-664 566 6000 F +91-664 566 6267 www.vedantalimited.com

REGISTERED OFFICE : Vedanta Limited 1st Floor, 'C' wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai 400093, Maharashtra, India.
CIN: L13209MH1965PLC291394

Sensitivity Internal (IC3)



Google



GPS Map Camera

Brahmanipali, Odisha, India 

Brahmanipali, Odisha 768212, India, Brahmanipali, Odisha
768212, India

Lat 21.620937° Long 84.078871°

Saturday, 22/11/2025 11:45 AM GMT +05:30